

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO 189 OF 2025**

IN THE MATTER OF:

Saroj Kumar Patra **...Applicant**

-v/s-

State Of Odisha & Ors **...Respondents**

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M/s Epsilon Carbon Ashoka Pvt Ltd

Place: Jharsuguda

By the Respondent No. 8 through

Date: 19.02.2026



Venugopal Mahapatra and Aishwarya Ray, Advocates
Enrollment No. – KAR/419/2013 and O-865/2022
Mobile No. – 9776725157
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BEFORE PRATAP NARAYAN TIWARI
NOTARY, JHARSUGUDA
REGD. No.- ON 01/13
SL. No.....11.....DT...19.2.26

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO 189 OF 2025

IN THE MATTER OF:

Saroj Kumar Patra

...Applicant

-v/s-

State Of Odisha & Ors

...Respondents

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 8 M/S.
EPSILON CARBON ASHOKA PVT. LTD.**

I, Rakesh Mohan, aged about 55 years, son of Late Sri K C Ashant residing at Sarbahal, Jharsuguda, Odisha, do hereby solemnly affirm and state as follows:-

1. That, I am the Sr Vice President and Location Head of the Respondent No. 8. I have been duly authorized to swear the present affidavit on its behalf.
2. That, I have gone through the averments made in the application and understood the contents and purport thereof.
3. That, the present application has been filed by the Applicant alleging that M/s. Epsilon Carbon Ashoka Pvt. Ltd., the Respondent No. 8 has illegally encroached upon forest land in Plots No. 374(P), 427 (P), 428 (P), 434(P)

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and 455 (P) in Khata No. 178, Village Sripura, Tahasil-Jharsuguda, Dist-Jharsuguda, Odisha (“**Concerned Forest Land**”). It may be noted that the Applicant in its application has mentioned Plot No. 435 but provided the ROR details of Plot no. 455. The Applicant further alleges that the Respondent No. 8 has obtained Environmental Clearance for 8,75,000 MTPA capacity Integrated Carbon Complex over an area of 172.09 Acres at village Sripura, District- Jharsuguda, Odisha (“**Carbon Project**”) by suppressing the existence of the Concerned Forest Land.

4. That at the outset, your deponent submits that the present application is wholly devoid of merit, totally misconceived, has been filed by the Applicant with unclean hands by deliberate misrepresentation and blatant suppression of material facts with an oblique motive to abuse the process of law, and is consequently liable to be dismissed *in limine* by imposing exemplary costs.
5. That it is submitted that the various allegations made in the Application are false, fabricated, concocted, unsubstantiated, and solely designed to mislead this Hon’ble Tribunal.
6. That, it is submitted that in the year 2021, the Respondent No. 8 received in principle approval from State Level Single Window Clearance Authority of Odisha for establishment of 8,75,000 MTPA capacity Integrated Carbon Complex over an area of 172.09 Acres at village Sripura, District-Jharsuguda, Odisha (“**Carbon Project**”). Pertinently, the said 172.09 Acres consists of 31.52 Acres of Government Non-Forest Land and 140.57 Acres of Private Land and does not include any forest land, including specifically the Concerned Forest Land.



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Accordingly, on 02.08.2023, the Respondent No. 8 applied for grant of Environmental Clearance for the Carbon Project admeasuring 172.09 Acres. At the cost of reiteration, it is emphasized that the said area does not include any forest land. The Respondent No. 8 thereafter received its Environmental Clearance on 06.03.2024.

Subsequent to its application for Environmental Clearance, Respondent No. 8 proposed to develop a separate/dedicated access road for easier vehicular movement to the Carbon Project and categorically undertook that the said road would also be kept open for public use (“**Second Road Project**”). It is pertinent to note that the Second Road Project was a subsequent development which was aimed at ensuring smooth and unhindered vehicular access to the Carbon Project without causing congestion, inconvenience, or safety concerns to the general public, by segregating project-related traffic from regular public movement including on existing public roads. Respondent No. 8 intends that this will also help to avoid possible traffic in future on existing public road. The Second Road Project was thus conceived as an independent and ancillary infrastructure measure, distinct and separate from the Carbon Project, and was not an integral component of the Carbon Project. The Concerned Forest Area forms part of the Second Road Project and thus has no relevance to the Environmental Clearance granted for the Carbon Project.

7. That, the Applicant has alleged that Respondent No. 8 has illegally encroached on the Concerned Forest Area which forms part of Second Road Project. The Respondent No. 8 categorically disputes and denies such allegation. It is submitted that the Government of Odisha has allocated the Concerned Forest Area to be diverted for the Second Road Project and pursuant thereto, Respondent No. 8 has already submitted the Forest Diversion Proposal which is pending before the competent authorities.

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Further, Respondent No. 8 will not carry any construction of road or creation of permanent structures in the Concerned Forest Area, till it receives the approval from the competent authorities under Forest Conservation Act, 1980. It is further clarified that the alleged areas of forest are neither being encroached nor any permanent structures have been made thereon by the Respondent No. 8. Hence, the present application is devoid of any cause of action, and is demonstrably a motivated petition to extort pecuniary gains.

8. That, in light of the above, it is submitted that the entire cause of action of the Applicant rests on the misconceived premise that the Second Road Project is same as the Carbon Project. In fact, the Applicant has deliberately concealed that the Concerned Area is part of a different project altogether and for which a forest diversion proposal has already been filed by Respondent No. 8. Therefore, the present application is wholly devoid of merit, totally misconceived, pre-matured, based on misleading and unsubstantiated averments which have no basis in fact or reality, is not maintainable, and is consequently liable to be dismissed in *limine*.



That, the Respondent No. 8 craves leave to deal in detail with the following facts which are necessary and material for the adjudication of the present matter:

- a. That, in the year 2021, the State Level Single Window Clearance Authority of Odisha accorded in-principle approval to Respondent No. 8 for establishment of 8,75,000 MTPA capacity Integrated Carbon Complex over an area of 172.09 Acres at village Sripura, District- Jharsuguda, Odisha ("**Carbon Project**").
- b. That, on 26.07.2023, Divisional Forest Officer, Jharsuguda vide letter no. No.4245 /4F (Misc.) approved the land schedule for the Carbon

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Project over an area of 172.09 Acres at village Sripura, District-Jharsuguda, Odisha. It was categorically stated that the land allocated for the Carbon Project did not consist of any forest land.

A copy of letter no. No.4245 /4F (Misc.) dated 26.07.2023 issued by Divisional Forest Officer, Jharsuguda is annexed herewith as **Annexure-1**

- c. That, on 02.08.2023, the Respondent No. 8 submitted its application bearing No. IA-J-11011/490/2021-IA-II(I) for grant of Environmental Clearance for its Carbon Project.
- d. That, on 30.11.2023, Respondent No. 8 requested Executive Director, IPICOL to approve 20 Ac of land for developing a dedicated access road for the Carbon Project. The Respondent No. 8 proposed to develop a separate/dedicated access road for easier vehicular movement to the Carbon Project and categorically undertook that the said road would also be kept open for public use ("**Second Road Project**").
- e. That, on 02.03.2024, the Executive Director, IPICOL informed Chief General Manager (Land), IDCO that the State Level Facilitation Cell in its 253rd meeting held on 02.02.2024 has recommended allotment of 11 Acres for the Second Road Project.

A copy of letter no. ED/SLNA/ECAPL/299/21 dated 02.03.2024 issued by Executive Director, IPICOL is annexed herewith as **Annexure-2**

- f. That, on 06.03.2024, Ministry of Environment, Forest and Climate Change, Government of India vide file no. IA-J-11011/490/2021-IA-II(I) granted Environmental Clearance to Respondent No. 8 for



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establishment of its Carbon Project. It is submitted that the Environmental Clearance has been granted for the Carbon Project after compliance with the due process of law and in satisfaction of all necessary legal requirements. Paragraph 17 of the Environmental Clearance is reproduced hereinbelow for convenience:

“17. The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data is within NAAQ standards. The Committee has deliberated the action plan proposed by the project proponent to arrest the incremental GLC due to the project. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have recommended for grant of Environmental Clearance.”

A copy of Environmental Clearance dated 06.03.2024 granted to Respondent No. 8 for establishment of its Carbon Project is annexed herewith as **Annexure-3**

- g. That, on 16.03.2024, Land Officer, IDCO directed Respondent No. 8 to submit requisite information for allotment of 11 Acres for establishment of the Second Road Project.

A copy of letter no. IDCO/HO/P&A/LA-E/8188(P-II)/2024/9428 dated 16.03.2024 issued by Land Officer, IDCO is annexed herewith as **Annexure-4**

- h. That, subsequent to submission of all relevant documents, on 04.06.2024, Land Officer, IDCO applied to Tahasildar, Jharsuguda



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for lease of government land measuring Ac. 11 (Ac. 0.910 Non forest land and Ac. 10.090 of Forest Land) for development of the Second Road Project. It is pertinent to note that the land schedule for the Second Road Project includes the plots which forms the basis of the present *lis*, i.e. Plots No. 374(P), 427 (P), 428 (P), 434(P) and 455 (P) in Khata No. 178, Village Sripura, Tahasil-Jharsuguda, Dist-Jharsuguda, Odisha (“**Concerned Forest Land**”).

A copy of letter no. IDCO/HO/P&A/LA-E-NO-8188(P-II)/2024/16793 dated 04.06.2024 issued by Land Officer, IDCO is annexed herewith as **Annexure-5**

- i. That, on 09.07.2024, Respondent No. 8 vide letter no. ECAPL/HR/TDR/2024/203 requested Tahasildar, Jharsuguda to authenticate the land schedule for the Second Road Project so that the same can be submitted along with the forest diversion proposal.

A copy of letter no. ECAPL/HR/TDR/2024/203 dated 09.07.2024 issued by Respondent No. 8 is annexed herewith as **Annexure-6**

- j. That, on 12.07.2024, Tahasildar, Jharsugda provided the authenticated land schedule for the Second Road Project in order to apply for the forest diversion proposal.

A copy of letter no. 3762 dated 12.07.2024 issued by Tahasildar, Jharsugda is annexed herewith as **Annexure-7**

- k. That, on 30.10.2025, Respondent No. 8 submitted its forest diversion proposal for the Second Road Project. It is pertinent to note that in the said forest diversion proposal, Respondent No. 8 has duly stated the justification for developing the Second Road Project in the forest land, which is being established to control the heavy vehicles and for



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smooth management of traffic. Further, Respondent No. 8 has duly surveyed the alignment and alternate lands available and thereafter selected the route involving the minimum forest land without any vegetation.

Copies of the Forest Diversion Proposal dated 30.10.2025 along with Justification of Location and Comparative Statement of Alternative Roads are annexed herewith as **Annexure-8A, 8B, and 8C** respectively.

10. That, in light of the aforesaid factual background, Respondent No. 8 craves leave to state and submit the following facts and legal submissions for kind consideration of this Hon'ble Tribunal, which would demonstrate that the Application has been filed with a malafide intention to abuse the process of law and mislead this Hon'ble Tribunal:

- a. The Second Road Project (which includes the Concerned Forest Area) is wholly independent, subsequent, and distinct from the Carbon Project for which Environmental Clearance has already been validly granted. The Environmental Clearance proposal for the Carbon Project was confined strictly to the originally approved non-forest land and did not include any land area pertaining to the Second Road Project. The Carbon Project and the Second Road Project are thus completely disjoint and separate in conception, scope, land requirement, and purpose.
- b. The Second Road Project has been separately approved by the Government for grant of lease solely as an ancillary infrastructure measure for improved traffic management and smooth vehicular movement, and not for any manufacturing or project activities. The said Second Road Project is proposed to be used only subject to and



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after receipt of all requisite statutory approvals, including forest diversion, and its particulars cannot, in any manner, affect, dilute, or vitiate the validity or scope of the Environmental Clearance granted to the Carbon Project, which remains confined to its approved boundaries.

- c. It is a settled position in environmental jurisprudence that ancillary or subsequent infrastructure facilities, conceived independently and requiring separate statutory approvals, do not form part of the main project merely because they facilitate access thereto, and cannot be retrospectively read into an Environmental Clearance granted for a distinct project area. Accordingly, the Applicant's allegation of suppression of involvement of forest land at the stage of grant of Environmental Clearance is a bald, misconceived, and wholly unfounded assertion, and the Environmental Clearance granted for the Carbon Project cannot be challenged on the basis of selective or extraneous details relating to the separate and independent Second Road Project.

- d. Unless specifically provided for in the Consolidated Guidelines or in any Notifications issued thereunder, an approach road cannot be deemed to form part of the main project. The regulatory framework governing forest diversion and environmental appraisal treats linear activities, such as roads, as independent project component unless they are expressly included within the scope of the primary proposal or are shown to be functionally indispensable to the core project activity. In the absence of any such express stipulation in the applicable Guidelines or Notifications, a separate dedicated approach road ought to be considered as a different project and cannot, by



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implication or assumption, be merged with or attributed to the main project. Therefore, in the event the forest diversion proposal for the Second Road Project is rejected for any reason, the Carbon Project would not cease to operate. That apart, the Second Road Project ought to be considered as a standalone linear project under the Forest (Conservation) Act, 1980 and rules and guidelines issued thereunder. Respondent No. 8 craves leave to refer and rely upon revenue maps relating to the projects, if necessary, at the time of hearing.

- e. In so far as the Concerned Forest Area forming part of the Second Road Project is concerned, Respondent No. 8 has already submitted the Forest Diversion Proposal which is pending before the competent authorities. Further, Respondent No. 8 has complied with all procedural and documentary requirements required for seeking diversion of forest land under the applicable statutory framework and guidelines. That apart, the letter no. 3762 dated 12.07.2024 issued by Tahasildar, Jharsuguda categorically states that the Concerned Forest Area is part of the Second Road Project and not of the Carbon Project. Thus, such authentication conclusively establishes the identity and particulars of the land proposed for diversion and allegations of suppression, are wholly baseless.

- f. The proposed development of the Second Road Project, is not intended solely for access to the Carbon Project. Respondent No. 8 intends the Second Road Project to function as a public utility, facilitating movement for the general public and the villagers of the surrounding area. Thus, the Second Road Project will serve a broader public purpose and enhance local connectivity, apart from providing access to the Carbon Project. Accordingly, the proposal of



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Respondent No. 8 is bona fide, public-oriented, and aimed at improving essential infrastructure for the benefit of the local community.

11. That, the answering Respondent craves leave to deal with submissions made by the Applicant in *seriatim*.

a. That, save and except what are matters of record, all averments made in paragraph nos. 1 and 2 are disputed and denied and the Applicant is put to strict proof thereof. It is humbly submitted that there has been no illegal encroachment of Forest Land. The Respondent No. 8 has followed the due process and law and all necessary clearances are underway. The allegation of illegal encroachment is therefore, false, frivolous and devoid of merit.

b. That, save and except what are matters of record, all averments made in paragraph nos. 3 to 6 are disputed and denied and the Applicant is put to strict proof thereof. It is submitted that the Tahsildar, Jharsuguda has authenticated that the Concerned Forest Area (i.e. Khata No.178 Plot No. 374, 427, 428, 434 and 455 of Mouza- Sripura, PS/Tahasil & Dist. Jharsuguda) for the purpose of diversion of Forest Land for the Second Road Project. It is categorically disputed and denied that the Respondent No. 8 is illegally using the Concerned Forest Area for any purpose. Respondent No. 8 has not made any constructions over the Concerned Forest Area or diverted it for any non-forest purpose and undertakes not to construct on the said area till it is granted appropriate clearances from competent authority.

Further, Divisional Forest Officer, Jharsuguda vide letter no. 5555/4F(Misc) dated 29.09.2025 has informed the Range Officer, Jharsuguda that certain unknown people have been used Plot



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No.427(P), khata No.178, kisam-Gramya Jungle and have disturbed the area. It was categorically stated that the said plot was included in the Forest Diversion Proposal for the Second Road Project and no permission had been granted to any person to conduct any plantation activity over the said area. Therefore, the villagers have wrongfully conducted the plantation activities and are thus liable for the violation of Forest (Conservation) Act, 1980. Under such circumstances, it is clear that the Applicant has approached this Hon'ble Tribunal with unclean hands and hence, the preset Application deserves to be dismissed in limine with heavy costs.

A copy of letter no. 5555/4F(Misc) dated 29.09.2025 issued by Divisional Forest Officer, Jharsuguda is annexed herewith as **Annexure-9**



c. That, save and except what are matters of record, all averments made in paragraph nos. 7 to 11 are disputed and denied and the Applicant is put to strict proof thereof. It is humbly submitted that there was no suppression made on part of the Respondent No. 8 with respect to the Environmental Clearance as the same has been issued for establishment of the Carbon Project which does not include any forest land as certified by the Divisional Forest Officer, Jharsuguda vide letter no. No.4245 /4F (Misc.) dated 26.07.2023. The Concerned Forest Area pertains to the Second Road Project which is a separate and distinct project and for which a forest diversion proposal has been filed. Respondent No. 8 undertakes to comply with the applicable law for the said forest diversion proposal which is pending before the competent authorities. The rest of the submissions of Respondent No. 8 stated hereinabove are not being reiterated for sake of brevity.

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d. That, save and except what are matters of record, all averments made in paragraph no. 12 to 14 are disputed and denied and the Applicant is put to strict proof thereof. It is submitted that saplings planted by the villagers were in violation of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980, as has already stated hereinabove. Further, it is submitted that Respondent No. 8 has not made any constructions over the Concerned Forest Area or diverted it for any non-forest purpose. It is specifically disputed and denied that Respondent No. 8 has felled any trees in the Concerned Forest Area and the photographs as alleged by the Applicant are disputes and denied and the Applicant is put to strict proof thereof. The rest of the submissions of Respondent No. 8 stated hereinabove are not being reiterated for sake of brevity.

e. That, save and except what are matters of record, all averments made in paragraph no. 15 to 18 are disputed and denied and the Applicant is put to strict proof thereof. The Respondent No. 8 has made lawful applications for the diversion of the Concerned Forest Area and no alleged activity in the nature of arbitrary de-reservation of Forest Land has been conducted. That the application for the diversion of Forest Land for the Concerned Forest Area been submitted and the same is under approval. Further, it is submitted that Respondent No. 8 has not made any constructions over the Concerned Forest Area or diverted it for any non-forest purpose as the Forest Land for the Concerned Forest Area is presently pending before the competent authorities. The rest of the submissions of Respondent No. 8 stated hereinabove are not being reiterated for sake of brevity.



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f. That, save and except what are matters of record, all averments made in Ground A are disputed and denied and the Applicant is put to strict proof thereof. It is humbly submitted that the Respondent No. 8 has made proper applications for diversion of Concerned Forest Area as mentioned above and has made no illegal occupation of Concerned Forest Area as alleged by the Applicant. The rest of the submissions of Respondent No. 8 stated hereinabove are not being reiterated for sake of brevity.

g. That, save and except what are matters of record, all averments made in Ground B are disputed and denied and the Applicant is put to strict proof thereof. It is humbly submitted that there has been no expansion of the Carbon Project as alleged by the Applicant. The Second Road Project is completely disjoint and separate from the Carbon Project and the same cannot be considered as an expansion of the Carbon Project.



Therefore, the allegation of suppression of facts with respect to expansion of project is denied in toto.

h. That, save and except what are matters of record, all averments made in Ground C are disputed and denied and the Applicant is put to strict proof thereof. It is humbly submitted that the Respondent No. 8 has made proper applications for diversion of Concerned Forest Area and the same is pending before the competent authorities.

12. That, Respondent No. 8 craves leave of this Hon'ble Tribunal to place on record and rely upon any additional documents, records, or materials pertaining to the Forest Diversion Proposal in respect of the Second Road Project, during the course of hearing, if necessary.

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13. That, in view of the facts and submissions made herein above, the application is liable to be dismissed.
14. That, your deponent craves leave of this Hon'ble Tribunal to add, alter or amend the present counter affidavit, if necessary.
15. That, the averments made in the application, which have not been specifically admitted are deemed to have been denied.
16. That, the facts stated in this counter affidavit are true to the best of my knowledge and based on records.
17. That, the statements made above in Paragraphs 1 to 11 are true to the best of my knowledge and belief and those statements made in Paragraphs 1 to 11 are true to my information derived from the records and the statements made in Paragraphs No. 1 to 11 are my submissions to this Hon'ble Tribunal. I believe the information to be true as per available official records.



Identified by

Advocate

M/s Epsilon Carbon Ashoka Pvt Ltd

DEPONENT

DECLARATION

Solemnly affirmed before me by Rakesh Mohan, aged about 55 years, son of Late Sri K C Ashant, now working as Sr Vice President and Location Head of

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M/s Epsilon Carbon Ashoka Pvt Ltd
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M/S. Epsilon Carbon Ashoka Pvt. Ltd, Respondent no. 8, above named who is identified before me by Venugopal Mahapatra, Adv., whom I personally know.

This the 19th day of July, 2026.

Identified by



Advocate


NOTARY PUBLIC

PRATAP NARAYAN TIWARI
NOTARY, JHARSUGUDA
REGD. NO. ON-01/13
MOB. No.- 9437345360



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ଜଙ୍ଗଲ, ପରିବେଶ ଓ ଜଳ ବାୟୁ ପରିବର୍ତ୍ତନ ବିଭାଗ, ଓଡ଼ିଶା ସରକାର

ଖଣ୍ଡଗିରି ବନାଧିକାରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ ଝାରସୁଗୁଡ଼ା ବନଖଣ୍ଡ ।

ଇମେଲ- dfo.jharsuguda@odisha.gov.in, ଦୂର ଭାଷ /ଫ୍ୟା .ନଂ-୦୭୭୪୫-୨୯୫୦୪୦ ।

No.4245 /4F (Misc.),

Dated Jharsuguda the 26th July, 2023.

To,

The Head- HR & IR,
Epsilon Carbon Ashoka Pvt. Ltd.,
Mumbai.

Sub: - Regarding proposed construction of Integrated Carbon Complex in Village Sripura under Jharsuguda Tahasil by M/s. Epsilon Carbon Ashoka Pvt. Ltd. Mumbai.

Ref: - (i) Letter No.34 dt.27.02.2023 & No.2758 dt.23.06.2023 of the Tahasildar, Jharsuguda
(ii) Your application dt.28.12.2022 & No.ECAPL/HR/Forest/2023/25 dt.03.04.2023.

Sir,

With reference to the letters cited above on the captioned subject, as per report submitted by the Tahasildar, Jharsuguda vide letter No. 34 dt.27.02.2023 & No.2758 dt.23.06.2023 (*cop enclosed in Annexure-I*) and as per report submitted by you vide letter No. No.ECAPL/HR/Forest/2023/25 dt.03.04.2023 (*copy enclosed in Annexure-II*), the area 172.09 Ac. of land proposed for construction of Integrated Carbon Complex in Village Sripura under Jharsuguda Tahasil is having no forest land. The land detail is mentioned below:

Name of Village	Name of Tahasil.	Govt. Non-Forest Land (in Ac.)	Private land (in Ac.)	Total Land (in Ac.)	Remarks
Sripura	Jharsuguda	31.52	140.57	172.09	

This is for your information & necessary action.

Yours faithfully,

Divisional Forest Officer,
Jharsuguda Forest Division.



ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଝାରସୁଗୁଡ଼ା

TAHASIL OFFICE, JHARSUGUDA
DISTRICT- JHARSUGUDA (ODISHA) PIN: 768204
E-mail : tah.jharsu-od@nic.in

Letter No.34/ Date:27.02.2023

To

The Divisional Forest Officer
Jharsuguda Forest Division

Sub: Supply of information regarding status of plots and its inclusion in DLC.

Ref: Your Office Memo no.75/ Date:05.01.2023.

Sir,

With reference to the subject cited above, I am to enclose herewith the information regarding status of plots as supplied by you which has been verified by the Record Keeper of this Office and the land schedule is verified in the DLC land as available in this office and found the plots are not included in DLC list. Also the village sheet is verified by the RI, Record Room and found it correct.

This is for your kind formation and necessary action.

Encl: As Above

Yours faithfully,


Tahasildar, Jharsuguda

Memo No.35/ Date:27.02.2023

Copy to the Head-HR & IR, Epsilon Carbon Ahoka Pvt. Ltd., Mumbai for information and necessary action.


Tahasildar, Jharsuguda

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To

The Tahasildar , Jharsuguda

Sub: Submission of RoR verification report.

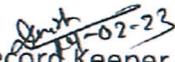
Ref: Your memo No 15 Dt 02.02.23.

Sir,

With reference to the subject cited above , I am to submit herewith the RoR verification report of the land schedule of Govt. Non- Forest and Private land attached with the letter of the DFO , Jharsuguda Forest division and map (village sheet) verified by the Record room RI , Sri Tarachand Naik(copy enclosed).This is for your kind information and necessary action.

Encl: As above

Yours faithfully,


Record Keeper

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NON-FOREST GOVT. LAND SCHEDULE

VILLAGE: SRIPURA
THANA: JHARSUGUGUDA NO. 38

TAHASIL: JHARSUGUDA
DISTRICT: JHARSUGUDA

Sl.No	Plot No.	Khata No	Kisam	Total Total (in Acre)	Area to be acquired
1	458	178	UJJ	13.89	13.89
2	427/2338	178	Basti Jogya	4.05	4.05
3	396	180	Patita	1.57	1.57
4	398	180	Patita	1.12	1.12
5	459	180	Be Sa	1.61	1.61
6	495	180	Patita	0.03	0.03
7	512	180	Patita	0.08	0.08
8	521	180	Patita	0.22	0.22
9	2047	180	Ma Sa	1.66	1.66
10	417/2395	180	Patita	1.50	1.50
11	419/2503	180	Patita	4.17	4.17
12	424/2502	180	Aa Sa	0.44	0.44
13	2040/2329	180	Patita	1.18	1.18
Total :				31.52	31.52

M. K. S. S.

[Signature]
Deputy Tahasildar
Jharsuguda Tahasil

[Signature]
TAHASILDAR
JHARSUGUDA

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PRIVATE LAND SCHEDULE

VILLAGE: SRIPURA
THANA: JHARSUGUGUDA NO. 38

TAHASIL: JHARSUGUDA
DISTRICT: JHARSUGUDA

Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired
1	350	157/210	Ba Sa	2.21	2.08
2	368	157/246	Be Sa	0.24	0.24
3	369	157/246	Be Sa	0.32	0.32
4	371	157/246	Ba Sa	2.59	2.59
5	371/2454	157/246	Ba Sa	1.95	1.95
6	371/2981	157/245	Ba Sa	0.60	0.60
7	371/2982	157/245	Ba Sa	0.40	0.40
8	375	157/530	Be Sa	0.42	0.42
9	376	157/172	Be Sa	0.02	0.02
10	376/2867	157/167	Be sa	0.93	0.93
11	377	151	Be Sa	0.31	0.31
12	378	14	Be Sa	0.31	0.31
13	379	157/474	Be Sa	0.33	0.33
14	380	157/319	Be Sa	0.33	0.33
15	381	157/705	Be Sa	0.29	0.29
16	382	157/705	Be Sa	0.39	0.39
17	383	61	Be Pa-2	1.17	1.17
18	383/3125	157/663	Ma Pa-2	0.13	0.13
19	383/3134	157/687	Ma Pa-2	0.09	0.09
20	384	157/663	Be Sa	0.29	0.29
21	385	157/663	Be Sa	0.40	0.40
22	386	157/663	Ma Sa	0.17	0.17
23	387	157/663	Ma Sa	0.14	0.14
24	388	157/651	Ba Sa	0.38	0.38
25	388/2886	157/174	Ba Sa	0.83	0.83
26	388/3212	157/663	Ba Sa	0.66	0.66
27	389	61	Aa Sa	0.41	0.41
28	390	61	Aa Sa	0.39	0.39
29	390/3127	157/663	Aa Sa	0.39	0.39
30	391	141	Ma Sa	0.72	0.72
31	392	61	Ba Sa	0.23	0.23
32	392/2472	61	Be Sa	0.01	0.01
33	392/2546	157/687	Be Sa	0.02	0.02
34	392/2868	157/168	Ba Sa	0.06	0.06
35	392/2874	157/172	Ba Sa	0.62	0.62
36	392/2875	157/172	Be Sa	0.14	0.14

Alkhorar

Devi
Devi
Jharsuguda Tahasil

P.M.
TAHASILDAR
JHARSUGUDA



Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired
37	392/3124	157/663	Ba Sa	0.50	0.50
38	392/3128	157/663	Ba Sa	0.08	0.08
39	392/3129	157/663	Be Sa	0.07	0.07
40	392/3135	157/687	Be Sa	0.55	0.55
41	392/3223	157/503	Ba Sa	0.56	0.56
42	392/3225	157/503	Be Sa	0.26	0.26
43	393	157/687	Be Pa-2	0.19	0.19
44	393/2869	157/168	Be Pa-2	0.04	0.04
45	394	157/168	Be Pa-2	0.48	0.48
46	394/2647	61	Be Sa	0.33	0.33
47	394/3136	157/687	Be Sa	0.05	0.05
48	395	61	Munda	1.35	1.35
49	397	61	Ba Pa-2	0.02	0.02
50	397/2870	157/168	Ba Pa -2	0.40	0.40
51	397/2876	157/172	Ba Pa -2	0.12	0.12
52	397/3224	157/503	Ba Pa 2	0.14	0.14
53	398/3126	157/663	Aa Sa	0.40	0.40
54	399	14	Ma Sa	1.94	1.94
55	400	51	Ma Sa	1.04	1.04
56	400/2933	157/210	Ma Sa	0.41	0.41
57	401	151	Ma Sa	0.29	0.29
58	402	157/319	Aa Sa	0.35	0.35
59	403	151	Ma Sa	0.32	0.32
60	404	14	Ma Sa	0.31	0.31
61	405	157/319	Ma Sa	0.30	0.30
62	409	14	Ma Sa	0.53	0.53
63	410	151	Ba Sa	0.67	0.67
64	412	157/319	Be Sa	0.91	0.91
65	413	157/653	Be Sa	0.40	0.40
66	414	157/489	Karakhana Jami	0.22	0.22
67	415	157/489	Karakhana Jami	0.57	0.57
68	416	157/686	Ma Sa	0.59	0.59
69	417	157/650	Aa Sa	0.14	0.14
70	417/3295	157/648	Aa Sa	1.39	1.39
71	417/3299	157/649	Aa Sa	1.40	1.40
72	417/3303	157/688	Aa Sa	1.25	1.25
73	418	157/686	Aa Sa	0.34	0.34
74	419	153	Aa Sa	2.00	2.00
75	420	157/631	Ma Sa	0.44	0.44

M. Narai

[Signature]
 Record Officer
 Jharsuguda Tahasil

[Signature]
 T. K. S. D. A. R.
 JHARSUGUDA

Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired
76	421	157/702	Ma Sa	0.22	0.22
77	422	163	Ma Sa	0.20	0.20
78	422/3309	157/673	Ma Sa	0.02	0.02
79	423	85	Ma Sa	0.15	0.15
80	424	153	Aa Sa	0.56	0.56
81	425	98	Be Sa	0.38	0.38
82	426	157/88	Aa Sa	0.22	0.22
83	426/2774	157/646	Aa Sa	0.46	0.46
84	458/2540	114	Ma Sa	0.23	0.23
85	459/2344	157/486	Aa Sa	0.40	0.40
86	459/2345	157/645	Ma Sa	0.44	0.44
87	460	98	Be Sa	3.65	3.65
88	461	98	Be Sa	0.47	0.47
89	462	166	Ma Sa	0.50	0.50
90	462(P)	166	Ma Sa	0.10	0.10
91	462/2463	157/645	Ma Sa	0.23	0.23
92	462/3264	157/703	Ma Sa	1.00	1.00
93	463	98	Be Sa	1.87	1.87
94	464	98	Be Sa	0.75	0.75
95	465	98	Ma Sa	0.32	0.32
96	466	157/217	Ma Sa	0.86	0.86
97	467	157/251	Ma Sa	0.58	0.58
98	467/2942	157/217	Ma sa	0.58	0.58
99	468	157/251	Aa Sa	0.54	0.54
100	468/2943	157/217	Aa Sa	0.45	0.45
101	469	157/91	Aa Sa	0.06	0.06
102	470	157/217	Ba Sa	0.05	0.05
103	471	163	Be Sa	1.03	1.03
104	471/2829	157/106	Be Sa	0.60	0.60
105	471/3310	157/673	Be Sa	0.02	0.02
106	472	157/488	Aa Sa	0.40	0.40
107	473	84	Ba Sa	0.08	0.08
108	474	157/310	Ba Sa	0.35	0.35
109	475	140	Ba Sa	0.90	0.90
110	476	167	Ba Sa	0.87	0.87
111	480	157/311	Ba Sa	1.08	1.08
112	480/2848	157/147	Ba Sa	0.28	0.28
113	481	157/384	Ba Sa	0.07	0.07
114	481/2819	157/104	Ba Sa	1.58	1.58

M. Karai

Amish
 Deputy Engineer
 Jharsuguda

P. M.
TAHSILDAR
JHARSUGUDA



Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired
115	482	157/384	Ba Sa	0.10	0.10
116	483	49	Be Pa -2	0.41	0.41
117	484	157/505	Ba Sa	0.38	0.38
118	485	157/310	Ba Sa	0.36	0.36
119	486	49	Ba Pa -2	0.09	0.09
120	487	163	Nala	0.25	0.25
121	487/3311	157/673	Nala	0.02	0.02
122	488	98	Ba Pa -2	0.14	0.14
123	489	176	Ba Sa	0.11	0.11
124	490	157/590	Be Sa	0.26	0.26
125	491	157/268	Nala	0.29	0.29
126	492	157/251	Be Sa	0.13	0.13
127	492/2821	157/105	Be Sa	0.22	0.22
128	492/2822	157/105	Be Sa	0.04	0.04
129	492/2987	157/251	Be Sa	0.25	0.25
130	492/2988	157/251	Be Sa	0.17	0.17
131	493	157/251	Be Sa	0.13	0.13
132	494	157/705	Aa Sa	0.01	0.01
133	496	157/251	Ma Sa	0.13	0.13
134	497	157/268	Be Sa	1.23	1.23
135	498	157/705	Ma Sa	0.11	0.11
136	499	157/705	Ma Sa	0.35	0.35
137	500	157/88	Aa Sa	0.10	0.10
138	501	157/705	Ma Sa	0.10	0.10
139	502	157/705	Aa Sa	0.45	0.45
140	502/2368	157/705	Aa Sa	0.47	0.47
141	502/2369	157/705	Aa Sa	0.45	0.45
142	503	151	Ma Sa	0.18	0.18
143	504	14	Ma Sa	0.16	0.16
144	505	157/319	Ma Sa	0.67	0.67
145	506	14	Ma Sa	0.13	0.13
146	507	151	Ma Sa	0.12	0.12
147	508	157/319	Ma Sa	0.13	0.13
148	509	157/705	Ma Sa	0.07	0.07
149	510	157/705	Ma Sa	0.13	0.13
150	511	46	Ma Sa	0.10	0.10
151	513	176	Be Sa	0.08	0.08
152	514	157/705	Be Sa	0.26	0.26
153	515	157/705	Be Sa	0.10	0.10

M. Anand

Anand
 Revenue Officer
 Jharsuguda Tahasil

P. N. S.
 TAHASILDAR
 JHARSUGUDA



Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired
154	516	157/705	Aa Sa	0.85	0.85
155	516/2648	157/546	Ba Sa	0.88	0.88
156	517	157/705	Aa Sa	0.46	0.46
157	518	157/546	Be Sa	0.15	0.15
158	519	157/662	Be Sa	0.23	0.23
159	520	157/589	Be Sa	0.32	0.32
160	522	157/633	Aa Sa	0.12	0.12
161	523	157/633	Aa Sa	0.43	0.43
162	523/2649	157/705	Aa Sa	0.22	0.22
163	524	157/705	Be Sa	0.08	0.08
164	524/2823	157/105	Be Sa	0.02	0.02
165	525	157/575	Be Sa	0.74	0.74
166	526	157/667	Be Sa	0.47	0.47
167	526/2824	157/105	Be Sa	0.46	0.46
168	527	153/583	Be Sa	0.11	0.11
169	528	157/105	Be Sa	0.23	0.23
170	529	153/583	Ba Sa	0.77	0.77
171	530	157/667	Be Sa	0.08	0.08
172	530/2825	157/105	Be Sa	0.32	0.32
173	531	70	Aa Sa	0.30	0.30
174	532	70	Ma Sa	0.09	0.09
175	533	165	Ma Sa	0.37	0.37
176	534	165	Aa Sa	4.65	4.65
177	535	98	Aa Sa	0.49	0.49
178	536	70	Aa Sa	5.98	5.98
179	537	157/494	Aa Sa	0.62	0.62
180	538	157/494	Ma Sa	0.08	0.08
181	539	98	Ma Sa	0.37	0.37
182	1454	157/60	Bari Khari	0.10	0.10
183	2005	90	Ba Sa	0.27	0.27
184	2006	157/239	Ba Sa	0.77	0.77
185	2007	70	Aa Sa	1.38	1.38
186	2008	13	Aa Sa	0.57	0.57
187	2009	98	Aa Sa	0.10	0.10
188	2010	70	Be Sa	0.64	0.64
189	2011	98	Be Sa	0.29	0.29
190	2012	90	Be Sa	0.19	0.19
191	2013	157/239	Be Sa	0.14	0.14
192	2014	144	Be Sa	0.18	0.18

M. Harar

D. Harar
 Revenue Officer
 Jharsuguda Tahasil

S. Harar
 TAJA SILDAR
 JHARSUGUDA

Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired
193	2015	139	Be Sa	0.17	0.17
194	2015/2325	70	Ma Sa	0.06	0.06
195	2016	71	Ma Sa	0.09	0.09
196	2017	70	Ba Sa	0.13	0.13
197	2018	90	Ba Sa	0.62	0.62
198	2019	90	Ma Sa-2	0.19	0.19
199	2019/2416	51	Ma Sa	0.04	0.04
200	2020	144	Ba Sa	0.64	0.64
201	2020/2495	51	Be Sa	0.06	0.06
202	2020/2663	144	Ba Sa	0.30	0.30
203	2021	144	Ma Sa	0.24	0.24
204	2022	70	Aa Sa	3.45	3.45
205	2022/2302	157/589	Ma Sa	1.06	1.06
206	2023	157/645	Ma Sa	0.43	0.43
207	2024	70	Aa Sa	1.68	1.68
208	2025	157/645	Aa Sa	0.76	0.76
209	2026	70	Aa Sa	0.66	0.66
210	2027	70	Ma Sa	1.08	1.08
211	2028	157/644	Aa Sa	0.19	0.19
212	2029	70	Aa Sa	1.57	1.57
213	2030	157/177	Aa Sa	1.24	1.24
214	2030/2864	157/163	Aa Sa	1.24	1.24
215	2031	15	Aa Sa	3.70	3.70
216	2032	157/507	Aa Sa	1.51	1.51
217	2033	157/542	Aa Sa	1.45	1.45
218	2033/3236	157/668	Aa Sa	0.75	0.75
219	2034	157/397	Ma Sa	0.35	0.35
220	2035	157	Ba Sa	0.69	0.69
221	2036	157/705	Ma Sa	0.68	0.68
222	2037	157/705	Ma Sa	0.36	0.36
223	2038	157/705	Ba Sa	1.33	1.33
224	2038/2453	157/617	Ba Sa	1.00	1.00
225	2039	32	Be Sa	0.73	0.73
226	2039/2307	157/705	Ma Sa	0.70	0.70
227	2039/2370	157/702	Aa Sa	0.54	0.54
228	2039/2372	157/705	Ma Sa	0.26	0.26
229	2039/2378	64	Ma Sa	0.20	0.20
230	2040	157/483	Aa Sa	0.68	0.68
231	2040/3230	157/705	Aa Sa	0.67	0.67

M. Narai

[Signature]
 Deputy Commissioner
 Jharsuguda, Odisha

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TAHASILDAR
JHARSUGUDA

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Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired
232	2040/2371	157/705	Aa Sa	1.14	1.14
233	2041	157/615	Ba Sa	0.48	0.48
234	2043	157/670	Aa Sa	0.49	0.49
235	2044	157/397	Ma Sa	0.10	0.10
236	2045	10	Aa Sa	1.35	1.35
237	2045/2865	157/163	Aa Sa	0.91	0.91
238	2045/2901	157/508	Aa Sa	0.64	0.64
239	2045/2908	157/472	Aa Sa	0.46	0.46
240	2045/2909	157/472	Aa Sa	0.61	0.61
241	2045/3214	157/480	Aa Sa	0.45	0.45
242	2045/3215	157/480	Aa Sa	0.68	0.68
243	2046	157/658	Ma Sa	0.60	0.60
244	2046/2849	97	Ma Sa	2.30	2.30
245	2048	157/652	Ma Sa	2.14	2.14
246	2048/2417	70	Ma Sa	0.66	0.66
Total :				140.70	140.57

M. Marai

[Signature]
 Record Keeper
 Jharsuguda Tahsil

[Signature]
TAHASILDAR
JHARSUGUDA



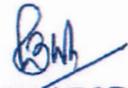
NON-FOREST GOVT. LAND SCHEDULE

VILLAGE: SRIPURA
THANA: JHARSUGUGUDA NO. 38

TAHASIL: JHARSUGUDA
DISTRICT: JHARSUGUDA

Sl.No	Plot No.	Khata No	Kisam	Total Total (in Acre)	Area to be acquired	Whether included in DLC
1	458	178	UJJ	13.89	13.89	Not included
2	427/2338	178	Basti Jogya	4.05	4.05	Not included
3	396	180	Patita	1.57	1.57	Not included
4	398	180	Patita	1.12	1.12	Not included
5	459	180	Be Sa	1.61	1.61	Not included
6	495	180	Patita	0.03	0.03	Not included
7	512	180	Patita	0.08	0.08	Not included
8	521	180	Patita	0.22	0.22	Not included
9	2047	180	Ma Sa	1.66	1.66	Not included
10	417/2395	180	Patita	1.50	1.50	Not included
11	419/2503	180	Patita	4.17	4.17	Not included
12	424/2502	180	Aa Sa	0.44	0.44	Not included
13	2040/2329	180	Patita	1.18	1.18	Not included
Total :				31.52	31.52	

Dk Red.


TAHASILDAR
JHARSUGUDA

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PRIVATE LAND SCHEDULE

VILLAGE: SRIPURA
THANA: JHARSUGUGUDA NO. 38

TAHASIL: JHARSUGUDA
DISTRICT: JHARSUGUDA

Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired	Whether included in DLC
1	350	157/210	Ba Sa	2.21	2.08	Not included
2	368	157/246	Be Sa	0.24	0.24	Not included
3	369	157/246	Be Sa	0.32	0.32	Not included
4	371	157/246	Ba Sa	2.59	2.59	Not included
5	371/2454	157/246	Ba Sa	1.95	1.95	Not included
6	371/2981	157/245	Ba Sa	0.60	0.60	Not included
7	371/2982	157/245	Ba Sa	0.40	0.40	Not included
8	375	157/530	Be Sa	0.42	0.42	Not included
9	376	157/172	Be Sa	0.02	0.02	Not included
10	376/2867	157/167	Be sa	0.93	0.93	Not included
11	377	151	Be Sa	0.31	0.31	Not included
12	378	14	Be Sa	0.31	0.31	Not included
13	379	157/474	Be Sa	0.33	0.33	Not included
14	380	157/319	Be Sa	0.33	0.33	Not included
15	381	157/705	Be Sa	0.29	0.29	Not included
16	382	157/705	Be Sa	0.39	0.39	Not included
17	383	61	Be Pa-2	1.17	1.17	Not included
18	383/3125	157/663	Ma Pa-2	0.13	0.13	Not included
19	383/3134	157/687	Ma Pa-2	0.09	0.09	Not included
20	384	157/663	Be Sa	0.29	0.29	Not included
21	385	157/663	Be Sa	0.40	0.40	Not included
22	386	157/663	Ma Sa	0.17	0.17	Not included
23	387	157/663	Ma Sa	0.14	0.14	Not included
24	388	157/651	Ba Sa	0.38	0.38	Not included
25	388/2886	157/174	Ba Sa	0.83	0.83	Not included
26	388/3212	157/663	Ba Sa	0.66	0.66	Not included
27	389	61	Aa Sa	0.41	0.41	Not included
28	390	61	Aa Sa	0.39	0.39	Not included
29	390/3127	157/663	Aa Sa	0.39	0.39	Not included
30	391	141	Ma Sa	0.72	0.72	Not included
31	392	61	Ba Sa	0.23	0.23	Not included
32	392/2472	61	Ba Sa	0.01	0.01	Not included
33	392/2546	157/687	Be Sa	0.02	0.02	Not included

A Rev

Bhb
**TAHASILDAR
JHARSUGUDA**



Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired	Whether included in DLC
34	392/2868	157/168	Ba Sa	0.06	0.06	Not included
35	392/2874	157/172	Ba Sa	0.62	0.62	Not included
36	392/2875	157/172	Be Sa	0.14	0.14	Not included
37	392/3124	157/663	Ba Sa	0.50	0.50	Not included
38	392/3128	157/663	Ba Sa	0.08	0.08	Not included
39	392/3129	157/663	Be Sa	0.07	0.07	Not included
40	392/3135	157/687	Be Sa	0.55	0.55	Not included
41	392/3223	157/503	Ba Sa	0.56	0.56	Not included
42	392/3225	157/503	Be Sa	0.26	0.26	Not included
43	393	157/687	Be Pa-2	0.19	0.19	Not included
44	393/2869	157/168	Be Pa-2	0.04	0.04	Not included
45	394	157/168	Be Pa-2	0.48	0.48	Not included
46	394/2647	61	Be Sa	0.33	0.33	Not included
47	394/3136	157/687	Be Sa	0.05	0.05	Not included
48	395	61	Munda	1.35	1.35	Not included
49	397	61	Ba Pa-2	0.02	0.02	Not included
50	397/2870	157/168	Ba Pa -2	0.40	0.40	Not included
51	397/2876	157/172	Ba Pa -2	0.12	0.12	Not included
52	397/3224	157/503	Ba Pa 2	0.14	0.14	Not included
53	398/3126	157/663	Aa Sa	0.40	0.40	Not included
54	399	14	Ma Sa	1.94	1.94	Not included
55	400	51	Ma Sa	1.04	1.04	Not included
56	400/2933	157/210	Ma Sa	0.41	0.41	Not included
57	401	151	Ma Sa	0.29	0.29	Not included
58	402	157/319	Aa Sa	0.35	0.35	Not included
59	403	151	Ma Sa	0.32	0.32	Not included
60	404	14	Ma Sa	0.31	0.31	Not included
61	405	157/319	Ma Sa	0.30	0.30	Not included
62	409	14	Ma Sa	0.53	0.53	Not included
63	410	151	Ba Sa	0.67	0.67	Not included
64	412	157/319	Be Sa	0.91	0.91	Not included
65	413	157/653	Be Sa	0.40	0.40	Not included
66	414	157/489	Karakhana Jami	0.22	0.22	Not included
67	415	157/489	Karakhana Jami	0.57	0.57	Not included
68	416	157/686	Ma Sa	0.59	0.59	Not included
69	417	157/650	Aa Sa	0.14	0.14	Not included
70	417/3295	157/648	Aa Sa	1.39	1.39	Not included

DA Rev.

TAKASIDAR
MARSUGUDA



Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired	Whether included in DLC
71	417/3299	157/649	Aa Sa	1.40	1.40	Not included
72	417/3303	157/688	Aa Sa	1.25	1.25	Not included
73	418	157/686	Aa Sa	0.34	0.34	Not included
74	419	153	Aa Sa	2.00	2.00	Not included
75	420	157/631	Ma Sa	0.44	0.44	Not included
76	421	157/702	Ma Sa	0.22	0.22	Not included
77	422	163	Ma Sa	0.20	0.20	Not included
78	422/3309	157/673	Ma Sa	0.02	0.02	Not included
79	423	85	Ma Sa	0.15	0.15	Not included
80	424	153	Aa Sa	0.56	0.56	Not included
81	425	98	Be Sa	0.38	0.38	Not included
82	426	157/88	Aa Sa	0.22	0.22	Not included
83	426/2774	157/646	Aa Sa	0.46	0.46	Not included
84	458/2540	114	Ma Sa	0.23	0.23	Not included
85	459/2344	157/486	Aa Sa	0.40	0.40	Not included
86	459/2345	157/645	Ma Sa	0.44	0.44	Not included
87	460	98	Be Sa	3.65	3.65	Not included
88	461	98	Be Sa	0.47	0.47	Not included
89	462	166	Ma Sa	0.50	0.50	Not included
90	462(P)	166	Ma Sa	0.10	0.10	Not included
91	462/2463	157/645	Ma Sa	0.23	0.23	Not included
92	462/3264	157/703	Ma Sa	1.00	1.00	Not included
93	463	98	Be Sa	1.87	1.87	Not included
94	464	98	Be Sa	0.75	0.75	Not included
95	465	98	Ma Sa	0.32	0.32	Not included
96	466	157/217	Ma Sa	0.86	0.86	Not included
97	467	157/251	Ma Sa	0.58	0.58	Not included
98	467/2942	157/217	Ma sa	0.58	0.58	Not included
99	468	157/251	Aa Sa	0.54	0.54	Not included
100	468/2943	157/217	Aa Sa	0.45	0.45	Not included
101	469	157/91	Aa Sa	0.06	0.06	Not included
102	470	157/217	Ba Sa	0.05	0.05	Not included
103	471	163	Be Sa	1.03	1.03	Not included
104	471/2829	157/106	Be Sa	0.60	0.60	Not included
105	471/3310	157/673	Be Sa	0.02	0.02	Not included
106	472	157/488	Aa Sa	0.40	0.40	Not included
107	473	84	Ba Sa	0.08	0.08	Not included

DA Rev...

TAKSILDAR
JHARSUGUDA

Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired	Whether included in DLC
108	474	157/310	Ba Sa	0.35	0.35	Not included
109	475	140	Ba Sa	0.90	0.90	Not included
110	476	167	Ba Sa	0.87	0.87	Not included
111	480	157/311	Ba Sa	1.08	1.08	Not included
112	480/2848	157/147	Ba Sa	0.28	0.28	Not included
113	481	157/384	Ba Sa	0.07	0.07	Not included
114	481/2819	157/104	Ba Sa	1.58	1.58	Not included
115	482	157/384	Ba Sa	0.10	0.10	Not included
116	483	49	Be Pa -2	0.41	0.41	Not included
117	484	157/505	Ba Sa	0.38	0.38	Not included
118	485	157/310	Ba Sa	0.36	0.36	Not included
119	486	49	Ba Pa -2	0.09	0.09	Not included
120	487	163	Nala	0.25	0.25	Not included
121	487/3311	157/673	Nala	0.02	0.02	Not included
122	488	98	Ba Pa -2	0.14	0.14	Not included
123	489	176	Ba Sa	0.11	0.11	Not included
124	490	157/590	Be Sa	0.26	0.26	Not included
125	491	157/268	Nala	0.29	0.29	Not included
126	492	157/251	Be Sa	0.13	0.13	Not included
127	492/2821	157/105	Be Sa	0.22	0.22	Not included
128	492/2822	157/105	Be Sa	0.04	0.04	Not included
129	492/2987	157/251	Be Sa	0.25	0.25	Not included
130	492/2988	157/251	Be Sa	0.17	0.17	Not included
131	493	157/251	Be Sa	0.13	0.13	Not included
132	494	157/705	Aa Sa	0.01	0.01	Not included
133	496	157/251	Ma Sa	0.13	0.13	Not included
134	497	157/268	Be Sa	1.23	1.23	Not included
135	498	157/705	Ma Sa	0.11	0.11	Not included
136	499	157/705	Ma Sa	0.35	0.35	Not included
137	500	157/88	Aa Sa	0.10	0.10	Not included
138	501	157/705	Ma Sa	0.10	0.10	Not included
139	502	157/705	Aa Sa	0.45	0.45	Not included
140	502/2368	157/705	Aa Sa	0.47	0.47	Not included
141	502/2369	157/705	Aa Sa	0.45	0.45	Not included
142	503	151	Ma Sa	0.18	0.18	Not included
143	504	14	Ma Sa	0.16	0.16	Not included
144	505	157/319	Ma Sa	0.67	0.67	Not included

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TAKSILDAR
MARSUGUDA

Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired	Whether included in DLC
182	1454	157/60	Bari Khari	0.10	0.10	Not included
183	2005	90	Ba Sa	0.27	0.27	Not included
184	2006	157/239	Ba Sa	0.77	0.77	Not included
185	2007	70	Aa Sa	1.38	1.38	Not included
186	2008	13	Aa Sa	0.57	0.57	Not included
187	2009	98	Aa Sa	0.10	0.10	Not included
188	2010	70	Be Sa	0.64	0.64	Not included
189	2011	98	Be Sa	0.29	0.29	Not included
190	2012	90	Be Sa	0.19	0.19	Not included
191	2013	157/239	Be Sa	0.14	0.14	Not included
192	2014	144	Be Sa	0.18	0.18	Not included
193	2015	139	Be Sa	0.17	0.17	Not included
194	2015/2325	70	Ma Sa	0.06	0.06	Not included
195	2016	71	Ma Sa	0.09	0.09	Not included
196	2017	70	Ba Sa	0.13	0.13	Not included
197	2018	90	Ba Sa	0.62	0.62	Not included
198	2019	90	Ma Sa-2	0.19	0.19	Not included
199	2019/2416	51	Ma Sa	0.04	0.04	Not included
200	2020	144	Ba Sa	0.64	0.64	Not included
201	2020/2495	51	Be Sa	0.06	0.06	Not included
202	2020/2663	144	Ba Sa	0.30	0.30	Not included
203	2021	144	Ma Sa	0.24	0.24	Not included
204	2022	70	Aa Sa	3.45	3.45	Not included
205	2022/2302	157/589	Ma Sa	1.06	1.06	Not included
206	2023	157/645	Ma Sa	0.43	0.43	Not included
207	2024	70	Aa Sa	1.68	1.68	Not included
208	2025	157/645	Aa Sa	0.76	0.76	Not included
209	2026	70	Aa Sa	0.66	0.66	Not included
210	2027	70	Ma Sa	1.08	1.08	Not included
211	2028	157/644	Aa Sa	0.19	0.19	Not included
212	2029	70	Aa Sa	1.57	1.57	Not included
213	2030	157/177	Aa Sa	1.24	1.24	Not included
214	2030/2864	157/163	Aa Sa	1.24	1.24	Not included
215	2031	15	Aa Sa	3.70	3.70	Not included
216	2032	157/507	Aa Sa	1.51	1.51	Not included
217	2033	157/542	Aa Sa	1.45	1.45	Not included
218	2033/3236	157/668	Aa Sa	0.75	0.75	Not included

DA Rev...


TAHASILDAR
MARSUGUDA



Sl.No	Plot No.	Khata No	Kisam	Total Area (in Acre)	Area to be acquired	Whether included in DLC
219	2034	157/397	Ma Sa	0.35	0.35	Not included
220	2035	157	Ba Sa	0.69	0.69	Not included
221	2036	157/705	Ma Sa	0.68	0.68	Not included
222	2037	157/705	Ma Sa	0.36	0.36	Not included
223	2038	157/705	Ba Sa	1.33	1.33	Not included
224	2038/2453	157/617	Ba Sa	1.00	1.00	Not included
225	2039	32	Be Sa	0.73	0.73	Not included
226	2039/2307	157/705	Ma Sa	0.70	0.70	Not included
227	2039/2370	157/702	Aa Sa	0.54	0.54	Not included
228	2039/2372	157/705	Ma Sa	0.26	0.26	Not included
229	2039/2378	64	Ma Sa	0.20	0.20	Not included
230	2040	157/705	Aa Sa	0.68	0.68	Not included
231	2040/3230	157/705	Aa Sa	0.67	0.67	Not included
232	2040/2371	32	Aa Sa	1.14	1.14	Not included
233	2041	157/615	Ba Sa	0.48	0.48	Not included
234	2043	157/670	Aa Sa	0.49	0.49	Not included
235	2044	157/397	Ma Sa	0.10	0.10	Not included
236	2045	10	Aa Sa	1.35	1.35	Not included
237	2045/2865	157/163	Aa Sa	0.91	0.91	Not included
238	2045/2901	157/508	Aa Sa	0.64	0.64	Not included
239	2045/2908	157/472	Aa Sa	0.46	0.46	Not included
240	2045/2909	157/472	Aa Sa	0.61	0.61	Not included
241	2045/3214	157/480	Aa Sa	0.45	0.45	Not included
242	2045/3215	157/480	Aa Sa	0.68	0.68	Not included
243	2046	157/658	Ma Sa	0.60	0.60	Not included
244	2046/2849	97	Ma Sa	2.30	2.30	Not included
245	2048	157/652	Ma Sa	2.14	2.14	Not included
246	2048/2417	70	Ma Sa	0.66	0.66	Not included
Total :				140.70	140.57	


DA Rev.


TAHASILDAR
JHARSUGUDA



ଓଡ଼ିଶା ସରକାର, ଭାରତ
 TAHASIL OFFICE, JHARSUGUDA
 DISTRICT- JHARSUGUDA (ODISHA) PIN: 768204
 E-mail : tah.jharsu-od@nic.in

Letter No. 2758/ Date: 23.06.2023

To

The Divisional Forest Officer
 Jharsuguda Forest Division

Sub: Supply of information regarding kism as on 25.10.1980.

Ref: Your Memo No.75/4F (Misc.) Dated.05.01.2023.

Sir,

With reference to the subject cited above, I am to enclose herewith the required information regarding kism as on 25.10.1980 of the plots as sought for by your good office and after obtaining of the same from the Settlement Officer, Sambalpur by the user agency i.e. M/s Epsilon Carbon Ashoka Pvt. Ltd.

This is for favour of your kind information and necessary action.

Encl: As Above

Yours faithfully,


 Tahasildar, Jharsuguda
 TAHASILDAR
 JHARSUGUDA

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NON-FOREST GOVT. LAND SCHEDULE

VILLAGE: SRIPURA
THANA: JHARSUGUDA NO. 38

TAHASIL: JHARSUGUDA
DISTRICT: JHARSUGUDA

Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
1	458	178	Unnat Jojona Jogya	13.890	1845(P),326	29	GOCHAR
2	427/2338	178	Basti Jogya	4.050	280(P)	29	GOCHAR
3	396	180	Patita	1.570	280	29	GOCHAR
4	398	180	Patita	1.120	282(P)	58	GOCHAR
5	459	180	Berna Sadharan	1.610	1845(P)	29	GOCHAR
6	495	180	Patita	0.030	334	29	GOCHAR
7	512	180	Patita	0.080	247	71	GOCHAR
8	521	180	Patita	0.220	2154	144	GOCHAR
9	2047	180	Mala Sadharan	1.660	1857	87	GOCHAR
10	417/2395	180	Patita	1.500	281(P)	29	GOCHAR
11	419/2503	180	Patita	4.170	281(P)	29	GOCHAR
12	424/2502	180	Ata Sadharan	0.440	316(p)	58	GOCHAR
13	2040/2329	180	Patita	1.180	1845	29	GOCHAR
Total				31.520			

Prepared by me
Kabi Chanan Nayak

24/11/23
Settlement Officer
Major Settlement, Sambalpur.



PRIVATE LAND SCHEDULE

VILLAGE: SRIPURA
THANA: JHARSUGUDA NO. 38

TAHASIL: JHARSUGUDA
DISTRICT: JHARSUGUDA

Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
1	350	157/210	Bahal Sadharan	2.10	259, 284	51	Be Aa Ma, Be Do Ma
2	368	157/246	Berna Sadharan	0.24	-	-	Not Available
3	369	157/246	Berna Sadharan	0.32	-	-	Not Available
4	371	157/246	Bahal Sadharan	2.59	2040(P), 2041(P)	32	Be Do Pa, Be Do Pa
5	371/2454	157/246	Bahal Sadharan	1.95	240(P), 232(P)	32	Aa Ma, Aa Ma
6	371/2981	157/245	Bahal Sadharan	0.60	2040(P), 2041(P)	32	Be Do Pa, Be Do Pa
7	371/2982	157/245	Bahal Sadharan	0.40	2040(P), 2041(P)	32	Be Do Pa, Be Do Pa
8	375	157/530	Berna Sadharan	0.42	267	19	Ma Sa Ma
9	376	157/172	Berna Sadharan	0.02	268	112	Ma Sa Ma
10	376/2867	157/167	Berna Sadharan	0.93	268	112	Ma Sa Ma
11	377	151	Berna Sadharan	0.31	266(P)	63	Aa Ma
12	378	14	Berna Sadharan	0.31	266(P)	63	Aa Ma
13	379	157/474	Berna Sadharan	0.33	266(P)	63	Aa Ma
14	380	157/319	Berna Sadharan	0.33	266(P)	63	Aa Ma
15	381	157/634	Berna Sadharan	0.29	266(P)	63	Aa Ma
16	382	32	Berna Sadharan	0.39	266(P)	63	Aa Ma
17	383	61	Berna Pani 2	1.17	265	112	Ma Sa Ma
18	383/3125	157/386	Mal Pani 2	0.13	265	112	Ma Sa Ma
19	383/3134	157/392	Mal Pani 2	0.09	265	112	Ma Sa Ma
20	384	157/356	Berna Sadharan	0.29	264(P)	18	Be Aa Ma

Prepared by me
Kabi charan Nayak

Settlement Officer
Major Settlement, Sambalpur.

Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
21	385	157/476	Berna Sadharan	0.40	264(P), 263(P)	18	Be Aa Ma, Ma Sa Ma
22	386	157/476	Mala Sadharan	0.17	263(P)	18	Ma Sa Ma
23	387	157/356	Mala Sadharan	0.14	263(P)	18	Ma Sa Ma
24	388	100	Bahal Sadharan	0.38	260, 261	137	Be Do Ma
25	388/2886	157/174	Bahal Sadharan	0.83	260, 261	137	Be Do Ma
26	388/3212	157/476	Bahal Sadharan	0.66	260, 261	137	Be Do Ma
27	389	61	Ata Sadharan	0.41	283(P)	112	Aa Ma
28	390	61	Ata Sadharan	0.39	283(P)	112	Aa Ma
29	390/3127	157/386	Ata Sadharan	0.39	283(P)	112	Aa Ma
30	391	141	Mala Sadharan	0.72	282(P)	58	Aa Ma
31	392	61	Bahal Sadharan	0.23	269(P)	112	Be Do Pa
32	392/2472	61	Bahal Sadharan	0.01	269(P)	112	Be Do Pa
33	392/2546	157/392	Bahal Sadharan	0.02	269(P)	112	Be Do Pa
34	392/2868	157/168	Bahal Sadharan	0.06	269(P)	112	Be Do Pa
35	392/2874	157/172	Bahal Sadharan	0.62	269(P)	112	Be Do Pa
36	392/2875	157/172	Berna Sadharan	0.14	269(P)	112	Be Do Pa
37	392/3124	157/386	Bahal Sadharan	0.50	269(P)	112	Be Do Pa
38	392/3128	157/386	Bahal Sadharan	0.08	269(P)	112	Be Do Pa
39	392/3129	157/386	Berna Sadharan	0.07	269(P)	112	Be Do Pa
40	392/3135	157/392	Berna Sadharan	0.55	269(P)	112	Be Do Pa
41	392/3223	157/503	Bahal Sadharan	0.56	269(P)	112	Be Do Pa
42	392/3225	157/503	Berna Sadharan	0.26	269(P)	112	Be Do Pa
43	393	157/392	Berna Pani 2	0.19	279(P)	112	Be Do Pa
44	393/2869	157/168	Berna Pani 2	0.04	279(P)	112	Be Do Pa

Prepared by me
Kabi charan Nayak

Settlement Officer
Major Settlement, Sambalpur.

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Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
45	394	157/168	Berna Pani 2	0.48	269(P)	112	Be Do Pa
46	394/2647	61	Berna Sadharan	0.33	269(P)	112	Be Do Pa
47	394/3136	157/392	Berna Sadharan	0.05	269(P)	112	Be Do Pa
48	395	61	Munda	1.35	279(P)	112	Be Do Pa
49	397	61	Bari Pani 2	0.02	372	112	Be Do Pa
50	397/2870	157/168	Bari Pani	0.40	372	112	Be Do Pa
51	397/2876	157/172	Bari Pani 2	0.12	372	112	Be Do Pa
52	397/3224	157/503	Bari Pani 2	0.14	372	112	Be Do Pa
53	398/3126	157/386	Ata Sadharan	0.40	282(P)	58	Gochar
54	399	14	Mala Sadharan	1.94	289(P)	63	Aa Ma
55	400	51	Mala Sadharan	1.04	286(P)	4	Aa Ma
56	400/2933	157/210	Mala Sadharan	0.41	286(P)	4	Aa Ma
57	401	151	Mala Sadharan	0.29	288(P)	48	Aa Sa Ma
58	402	157/319	Ata Sadharan	0.35	288(P), 289(P)	106	Aa Ma
59	403	151	Mala Sadharan	0.32	288(P), 292	49	Aa Sa Ma, Ma Ti Ma
60	404	14	Mala Sadharan	0.31	288(P), 289(P)	48	Aa Sa Ma, Aa Ma
61	405	157/319	Mala Sadharan	0.30	287, 288(P), 289(P)	48	Aa Sa Ma, Aa Ma
62	409	14	Mala Sadharan	0.53	290(P), 291(P)	63	Aa Ma, Ma Ti Ma
63	410	151	Bahal Sadharan	0.67	296(P), 290(P), 291(P)	63	Aa Sa Ma, Aa Ma, Ma Ti Ma
64	412	157/319	Berna Sadharan	0.91	296(P), 290(P), 291(P)	63	Aa Sa Ma, Aa Ma, Ma Ti Ma
65	413	113	Berna Sadharan	0.40	305(P)	56	Aa Ma
66	414	157/489	Karakhana Jami	0.22	305(P)	56	Aa Ma
67	415	157/489	Karakhana Jami	0.57	305(P)	56	Aa Ma
68	416	157/579	Mala Sadharan	0.59	306	98	Be Do Ma

Prepared by me
Kabi Charan Nayak

Settlement Officer
Major Settlement, Sambalpur.



Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
69	417	157/650	Ata Sadharan	0.14	281(P)	102	Aa Ma
70	417/3295	157/648	Ata Sadharan	1.39	281(P)	102	Aa Ma
71	417/3299	157/649	Ata Sadharan	1.40	281(P)	102	Aa Ma
72	417/3303	157/657	Ata Sadharan	1.25	281(P)	102	Aa Ma
73	418	157/579	Ata Sadharan	0.34	307	98	Be Do Ma
74	419	153	Ata Sadharan	2.00	281(P)	102	Aa Ma
75	420	166	Mala Sadharan	0.44	309	32	Aa Ma
76	421	166	Mala Sadharan	0.22	308	22	Aa Ma
77	422	163	Mala Sadharan	0.18	308	22	Aa Ma
78	422/3309	157/673	Mala Sadharan	0.02	308	22	Aa Ma
79	423	85	Mala Sadharan	0.15	315	45	Ma Sa Ma
80	424	153	Ata Sadharan	0.56	316	102	Aa Ma
81	425	98	Berna Sadharan	0.38	319	24	Be Do Ma
82	426	157/88	Ata Sadharan	0.22	317	34	Aa Ma
83	426/2774	157/85	Ata Sadharan	0.46	317	34	Aa Ma
84	458/2540	114	Mala Sadharan	0.23	328(P)	6	Aa Ma
85	459/2344	157/486	Ata Sadharan	0.40	1845(P)	29	Gochar
86	459/2345	114	Mala Sadharan	0.44	328(P)	22	Aa Ma
87	460	98	Berna Sadharan	3.65	1844(P)	24	Be Do Ma
88	461	98	Berna Sadharan	0.47	1843	24	Be Do Ma
89	462	166	Mala Sadharan	0.60	328(P)	22	Aa Ma
90	462/2463	114	Mala Sadharan	0.23	328(P)	22	Aa Ma
91	462/3264	157/593	Mala Sadharan	1.00	328(P)	22	Aa Ma
92	463	98	Berna Sadharan	1.87	327,1895(P),238(P)	24	Be Do Ma, Aa Ma, Aa Ma

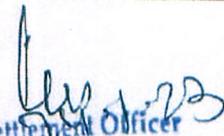
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Kabi charan Nayak

Settlement Officer
Major Settlement, Sambalpur



Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
93	464	98	Berna Sadharan	0.75	332	24	Be Do Ma
94	465	98	Mala Sadharan	0.32	304	114	Be Do Ma
95	466	157/217	Mala Sadharan	0.86	323	22	Be Do Ma
96	467	157/251	Mala Sadharan	0.58	218, 322	34	Aa Ma, Aa Ma
97	467/2942	157/217	Mala Sadharan	0.58	218, 322	34	Aa Ma, Aa Ma
98	468	157/251	Ata Sadharan	0.54	327	22	Aa Ma
99	468/2943	157/217	Ata Sadharan	0.45	327	22	Aa Ma
100	469	157/91	Ata Sadharan	0.06	320, 321	34	Aa Ma, Aa Ma
101	470	157/217	Bahal Sadharan	0.05	371	22	Be Do Ma
102	471	163	Berna Sadharan	1.03	318	34	Aa Ma
103	471/2829	157/106	Berna Sadharan	0.60	318	34	Aa Ma
104	471/3310	157/673	Berna Sadharan	0.02	318	34	Aa Ma
105	472	157/488	Ata Sadharan	0.40	311	19	Be Do Ma
106	473	84	Bahal Sadharan	0.08	304	114	Be Do Ma
107	474	157/310	Bahal Sadharan	0.35	301	19	Be Do Ma
108	475	140	Bahal Sadharan	0.90	301(P)	19	Be Do Ma
109	476	167	Bahal Sadharan	0.87	303	114	Be Do Pa
110	480	157/311	Bahal Sadharan	1.08	303	114	Be Do Pa
111	480/2848	157/147	Bahal Sadharan	0.28	303	114	Be Do Pa
112	481	157/384	Bahal Sadharan	0.07	305	56	Aa Ma
113	481/2819	157/104	Bahal Sadharan	1.58	305	56	Aa Ma
114	482	157/384	Bahal Sadharan	0.10	309	32	Aa Ma
115	483	49	Berna Pani 2	0.41	355, 356	98	Mati Ma, Be Do Pa
116	484	157/505	Bahal Sadharan	0.38	357	21	Aa Ma

Prepared by me
Kabi Charan Nayak


Settlement Officer
Major Settlement, Sambalpur.

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Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
117	485	157/310	Bahal Sadharan	0.36	351	114	Be Do Pa
118	486	49	Bari Pani 2	0.09	352	98	Ma Ti Ma
119	487	163	Nala	0.25	348	72	Jalamagna
120	487/3311	157/673	Nala	0.02	348	72	Jalamagna
121	488	98	Bari Pani 2	0.14	349	24	Ma Ti Ma
122	489	176	Bahal Sadharan	0.11	352	98	Ma Ti Ma
123	490	157/590	Berna Sadharan	0.26	347	22	Be Do Ma
124	491	157/268	Nala	0.29	348	72	Jalamagna
125	492	157/251	Berna Sadharan	0.13	335	121	Be Do Ma
126	492/2821	157/105	Berna Sadharan	0.22	335	121	Be Do Ma
127	492/2822	157/105	Berna Sadharan	0.04	335	121	Be Do Ma
128	492/2987	157/251	Berna Sadharan	0.25	335	121	Be Do Ma
129	492/2988	157/251	Berna Sadharan	0.17	335	121	Be Do Ma
130	493	157/251	Berna Sadharan	0.13	333	121	Be Do Ma
131	494	121	Ata Sadharan	0.01	433(P)	33	Aa Ma
132	496	157/251	Mala Sadharan	0.13	337	22	Aa Ma
133	497	157/268	Berna Sadharan	1.23	-	-	Not Available
134	498	121	Mala Sadharan	0.11	2275	24	Aa Ma
135	499	121	Mala Sadharan	0.35	2274	22	Aa Ma
136	500	157/88	Ata Sadharan	0.10	429, 329	22	Aa Ma, Aa Ma
137	501	121	Mala Sadharan	0.10	2276	22	Aa Ma
138	502	105	Ata Sadharan	0.45	330(P)	63	Aa Ma
139	502/2368	157/342	Ata Sadharan	0.47	330(P), 331(P)	63	Aa Ma, Aa Ma
140	502/2369	32	Ata Sadharan	0.45	330(P)	63	Aa Ma

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Kabi Chanan Majumdar

Settlement Officer
Major Settlement, Sambalpur.

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Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
141	503	151	Mala Sadharan	0.18	330(P)	63	Aa Ma
142	504	14	Mala Sadharan	0.16	330(P)	63	Aa Ma
143	505	157/319	Mala Sadharan	0.67	330(P), 331(P)	63	Aa Ma, Aa Ma
144	506	14	Mala Sadharan	0.13	339(P)	63	Be Do Ma
145	507	151	Mala Sadharan	0.12	339(P)	63	Be Do Ma
146	508	157/319	Mala Sadharan	0.13	339(P)	63	Be Do Ma
147	509	105	Mala Sadharan	0.07	343	63	Be Do Ma
148	510	32	Mala Sadharan	0.13	339(P)	63	Be Do Ma
149	511	46	Mala Sadharan	0.10	339(P)	63	Be Do Ma
150	513	176	Berna Sadharan	0.08	339(P)	63	Be Do Ma
151	514	105	Berna Sadharan	0.26	1842	22	Be Do Ma
152	515	121	Ata Sadharan	0.10	1842	22	Be Do Ma
153	516	121	Ata Sadharan	0.85	1831	73	Ma Sa Ma
154	516/2648	157/546	Bahal Sadharan	0.88	1831	73	Ma Sa Ma
155	517	121	Ata Sadharan	0.46	831	22	Aa Ma
156	518	157/546	Berna Sadharan	0.15	831(P)	22	Be Do Ma
157	519	157/662	Berna Sadharan	0.23	1829(P)	22	Be Do Ma
158	520	157/589	Berna Sadharan	0.32	1830	23	Be Do Ma
159	522	157/633	Ata Sadharan	0.12	1831	22	Aa Ma
160	523	157/633	Ata Sadharan	0.43	545, 346	22	Be Do Ma, Ma Ti Ma
161	523/2649	121	Ata Sadharan	0.22	545, 346	22	Be Do Ma, Ma Ti Ma
162	524	157/575	Berna Sadharan	0.08	345(P)	22	Be Do Ma
163	524/2823	157/105	Berna Sadharan	0.02	345(P)	22	Be Do Ma
164	525	157/575	Berna Sadharan	0.74	-	-	Not Available

Prepared by me
Kam' charan Nayak

Settlement Officer
Major Settlement, Sambalpur.

X

Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
165	526	63	Berna Sadharan	0.47	341, 344(P)	103	Ma Sa Ma, Ma Ti Ma
166	526/2824	157/105	Berna Sadharan	0.46	341, 344(P)	103	Ma Sa Ma, Ma Ti Ma
167	527	153/583	Berna Sadharan	0.11	545	22	Be Do Ma
168	528	157/105	Berna Sadharan	0.23	344	103	Be Do Ma
169	529	153/583	Bahal Sadharan	0.77	344(P)	103	Be Do Ma
170	530	63	Berna Sadharan	0.08	344(P)	103	Be Do Ma
171	530/2825	157/105	Berna Sadharan	0.32	344(P)	103	Be Do Ma
172	531	70	Ata Sadharan	0.30	357(P)	21	Aa Ma
173	532	70	Mala Sadharan	0.09	357(P)	21	Aa Ma
174	533	165	Mala Sadharan	0.37	345(P)	63	Aa Ma
175	534	165	Ata Sadharan	4.65	345(P)	63	Aa Ma
176	535	98	Ata Sadharan	0.49	360	24	Aa Ma
177	536	70	Ata Sadharan	5.98	1828(P), 363, 364(P)	21	Aa Ma, Aa Ma, Aa Ma
178	537	157/494	Ata Sadharan	0.62	361(P)	96	Aa Ma
179	538	157/494	Mala Sadharan	0.08	361(P)	96	Aa Ma
180	539	98	Mala Sadharan	0.37	362	24	Aa Ma
181	1454	157/60	Bari Khari	0.10	1242	37	Bari
182	2005	90	Bahal Sadharan	0.27	1883	37	Be Aa Ma
183	2006	157/239	Bahal Sadharan	0.77	1880	36	Be Aa Ma
184	2007	70	Ata Sadharan	1.38	1884	21	Aa Ma
185	2008	13	Ata Sadharan	0.57	1866	28	Aa Ma
186	2009	98	Ata Sadharan	0.10	1967	24	Aa Ma
187	2010	70	Berna Sadharan	0.64	1864, 1865	21	Aa Ma, Be Do Ma
188	2011	98	Berna Sadharan	0.29	1868	24	Be Do Ma

Prepared by me
Kabi Chandra Nayak

Settlement Officer,
Major Settlement, Sambalpur.

X

Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
189	2012	90	Berna Sadharan	0.19	1870	37	Be Do Ma
190	2013	157/239	Berna Sadharan	0.14	1819	48	Aa Ma
191	2014	144	Berna Sadharan	0.18	1871	108	Aa Ma
192	2015	139	Berna Sadharan	0.17	1872	95	Ma Ti Ma
193	2015/2325	70	Mala Sadharan	0.06	1873	21	Ma Ti Ma
194	2016	71	Mala Sadharan	0.09	1879	79	Be Do Pa
195	2017	70	Bahal Sadharan	0.13	1874	21	Ma Ti Ma
196	2018	90	Bahal Sadharan	0.62	1878	77	Be Do Pa
197	2019	90	Mala Sadharan-2	0.19	1877, 1876	37	Ma Sa Ma, Ma Ti Ma
198	2019/2416	51	Mala Sadharan	0.04	1877, 1876	37	Ma Sa Ma, Ma Ti Ma
199	2020	144	Bahal Sadharan	0.64	1823	108	Ma Ti Ma
200	2020/2495	51	Berna Sadharan	0.06	1823	108	Ma Ti Ma
201	2020/2663	144	Bahal Sadharan	0.30	1823(P), 1824	108	Ma Ti Ma
202	2021	144	Mala Sadharan	0.24	1826	108	Ma Ti Ma
203	2022	70	Ata Sadharan	3.45	1828	21	Aa Ma
204	2022/2302	157/589	Mala Sadharan	1.06	1828	21	Aa Ma
205	2023	114	Mala Sadharan	0.43	1827	23	Aa Ma
206	2024	70	Ata Sadharan	1.68	1853	21	Aa Ma
207	2025	114	Ata Sadharan	0.76	1854	33	Aa Ma
208	2026	70	Ata Sadharan	0.66	1861(P)	21	Aa Ma
209	2027	70	Mala Sadharan	1.08	1861(P) 1863	21	Aa Ma, Aa Ma
210	2028	171	Ata Sadharan	0.19	1862	21	Aa Ma
211	2029	70	Ata Sadharan	1.57	1861(P)	21	Aa Ma
212	2030	157/177	Ata Sadharan	1.24	1855	116	Aa Ma

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Kabi Charan Majumdar

Settlement Officer
Major Settlement, Sambalpur.



Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
213	2030/2864	157/163	Ata Sadharan	1.24	1855	116	Aa Ma
214	2031	15	Ata Sadharan	3.70	1852	95	Aa Ma
215	2032	157/507	Ata Sadharan	1.51	1851(P)	116	Aa Ma
216	2033	157/542	Ata Sadharan	1.45	1837	22	Aa Ma
217	2033/3236	157/524	Ata Sadharan	0.75	1837	22	Aa Ma
218	2034	157/397	Mala Sadharan	0.35	1834	22	Aa Ma
219	2035	157	Bahal Sadharan	0.69	1833	59	Be Do Ma
220	2036	121	Mala Sadharan	0.68	1835	119	Aa Ma
221	2037	121	Mala Sadharan	0.36	1836	33	Aa Ma
222	2038	121	Bahal Sadharan	1.33	184(P)	119	Ma Ti Ma
223	2038/2453	157/617	Bahal Sadharan	1.00	184(P)	119	Ma Ti Ma
224	2039	32	Berna Sadharan	0.73	1846(P), 1847	63	Ma Sa Ma, Ma Ti Ma
225	2039/2307	166	Mala Sadharan	0.70	1846(P), 1847	63	Ma Sa Ma, Ma Ti Ma
226	2039/2370	32	Ata Sadharan	0.54	1846(P), 1847	63	Ma Sa Ma, Ma Ti Ma
227	2039/2372	64	Mala Sadharan	0.26	1846(P), 1847	63	Ma Sa Ma, Ma Ti Ma
228	2039/2378	64	Mala Sadharan	0.20	1846(P), 1847	63	Ma Sa Ma, Ma Ti Ma
229	2040	157/483	Ata Sadharan	0.68	1848(P), 1849(P)	63	Aa Ma, Aa Ma
230	2040/3230	157/514	Ata Sadharan	0.67	1848(P), 1849(P)	63	Aa Ma, Aa Ma
231	2040/2371	32	Ata Sadharan	1.14	1848(P), 1849(P)	63	Aa Ma, Aa Ma
232	2041	157/615	Bahal Sadharan	0.48	1840(P)	109	Be Do Ma
233	2043	157/670	Ata Sadharan	0.49	1850	22	Aa Ma
234	2044	157/397	Mala Sadharan	0.10	1838	63	Ma Ti Ma
235	2045	10	Ata Sadharan	1.35	1851	116	Aa Sa Ma
236	2045/2865	157/163	Ata Sadharan	0.91	1851	116	Aa Sa Ma

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Kabi Charan Nayak

Settlement Officer
Major Settlement, Sambalpur.

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Sl. No.	Hal Plot No.	Hal Khata No	Hal Kisam	Area (in Acre)	Sabik Plot No.	Sabik Khata No.	Status as on 25/10/1980 (Sabik Kisam)
237	2045/2901	157/508	Ata Sadharan	0.64	1851	116	Aa Sa Ma
238	2045/2908	157/472	Ata Sadharan	0.46	1851	116	Aa Sa Ma
239	2045/2909	157/472	Ata Sadharan	0.61	1851	116	Aa Sa Ma
240	2045/3214	157/480	Ata Sadharan	0.45	1851	116	Aa Sa Ma
241	2045/3215	157/480	Ata Sadharan	0.68	1851	116	Aa Sa Ma
242	2046	102	Mala Sadharan	0.60	1856	96	Ma Ti Ma
243	2046/2849	97	Mala Sadharan	2.30	1856	96	Ma Ti Ma
244	2048	27	Mala Sadharan	2.14	1860	33	Ma Ti Ma
245	2048/2417	70	Mala Sadharan	0.66	1848(P), 1849(P)	63	Aa Ma, Aa Ma
TOTAL				140.57			

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Kabi Chanan Nayak

Settlement Officer
Major Settlement, Sambalpur.


24/11



Ref:ECAPL/HR/Forest/2023/25



Date:03/04/2023

To,
Divisional Forest Officer
Jharsuguda Forest division
Jharsuguda (Odisha).

Sub:- Regarding compliances for application of NOC for no forest land involved in the proposed project of construction of Integrated carbon Complex in village Sripura,Tahsil-Jharsuguda by M/s Epsilon Carbon Ashoka Pvt.Ltd.,Mumbai.

Ref:- Your letter no. 74/4F (Misc.),Dated 5th Jan. 2023.

Sir,

With reference to your above letter we are resubmitting the bellow mentioned required document for issuing NOC for no forest land involved in our proposed project of construction of Integrated carbon Complex in village Sripura,Tahsil-Jharsuguda.

- (i) Authenticated map of above proposed area (village sheet).
- (ii) Geo-reference map of the above proposed area.
- (iii) KML file of the above proposed area.
- (iv) Status of land prior to 25.10.1980. to be involved in the project (Govt.Non-Forest and Private Land).
- (v) DLC status of the above land.
- (vi) Land schedules of Govt.Non- Forest and Private Land authenticated by the concerned Tahasildar.

Your support and cooperation in the above matter will be highly appreciated.

Thanking you yours faithfully
For Epsilon Carbon Ashoka Pvt.Ltd.



Deepak Kumar Jena
Head HR & Admin.

★ Encl.Aa

Handwritten signature

T.C. Attested
Adv.

Epsilon Carbon Ashoka Private Limited |CIN NO.U23209MH2021PTC355631

1st Floor, Upadrastha House, 48 Dr V.B. Gandhi Marg, Kala Ghoda, Fort, Mumbai-400023, India |+ 91 22 22712800

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No. – ED/SLNA/ECAPL/299/21

Dt.: 02/02/2024

To,

The Chief General Manager (Land)
IDCO, Janpath, Bhubaneswar.

Sub: Allotment of land in favour of M/s Epsilon Carbon Ashoka Pvt. Ltd for dedicated approach road & vehicle parking for the proposed 8.75.000 MTPA capacity Integrated Carbon Complex at village Sripura, Dist- Jharsuguda

Sir,

The SLSWCA (State Level Single Window Clearance Authority) in its 100th meeting held on 28.04.2021 had approved "in-principle" the proposal of M/s Epsilon Carbon Ashoka Pvt. Ltd. to set up an Integrated Carbon Complex at village Sripura, Dist- Jharsuguda with a total investment of Rs 900 crore (in two phases).

IPICOL has assessed the land requirement to the extent of 150.32 Ac. and recommended to IDCO for allotment on dt 11.06.2021. In this regard, the company had submitted land acquisition proposal for private land of an area of Ac.100.24 to IDCO for which 4(1) notifications has been issued vide notification No. 19742 dt. 01.06.2023 of R&DM Department, Govt. of Odisha. Besides that, an area of Ac.31.52 Govt. land has been sanctioned in favour of IDCO. The company has directly purchased land from private owners measuring 17.24 acres.

Now, as submitted by the company, for the vehicular movement required for carrying raw materials, civil and mechanical equipment to the plant site and vehicle parking requirement, the company needs to develop a dedicated road access and vehicle parking area at their own cost which shall be kept open for public use as well.

The company has requested for 20 Acres of land for establishment of the approach road & vehicle parking. The SLFC sub-committee has examined the layout and area statement submitted by the Company and the total land requirement for the project as per the assessment comes to 11 Acres.

In view of the above, it is recommended for allotment of **11 Acres** of land for the aforementioned project which is approved in 253rd SLFC meeting, held on 02/02/2024. However, the company may be asked to submit any additional documents if the same are not available on the GO-SWIFT portal but essentially required for IDCO. The recommendation is subject to the following special terms and conditions in addition to the conditions of IDCO:

1. The company will clear arrear dues, if any, of any Government Department before allotment of land for the project.

Industrial Promotion & Investment Corporation of Odisha Limited (IPICOL)

(A Government of Odisha Undertaking)

IPICOL House, Janpath, Bhubaneswar-751022, Odisha, India ☎ +91-674-2542601-03, 2542605-06 📠 +91-674-2543766

✉ md@investodisha.org, info@investodisha.org 🌐 www.investodisha.gov.in

CIN: U65993OR19735GC000585, Toll Free No. : 18003457111

X



2. If construction work is not started within nine months from the date of possession, the lease shall be deemed to have been cancelled at the end of nine months period by IDCO. Further, if the land or any part of it is not utilized.
3. fully for the purpose for which it is sanctioned within two years, the same shall be reverted to Govt/IDCO free from all encumbrances.
4. The acquisition/alienation/allotment of land should be made as per relevant Act/rules of Government.
5. The company has to obtain all statutory clearances/approvals for the 54 G2B services under the GO-SWIFT portal as mentioned in our letter communicated to the company vide IPICOL letter no. SJ/SLSWCA-217(2)/1251 dated 12/05/2021.
6. The company should strictly adhere to the terms and conditions as laid down in the SLSWCA approval letter communicated vide our letter No. SJ/SLSWCA-217(2)/1251 dated 12/05/2021.

Thanking you.

Yours faithfully,

SK-
(K.C. Mohanty)
Executive Director

Memo no.- _____ / Dated: / / 2024

Copy forwarded to the Additional CGM, Land (IDCO) & Member (SLFC), IPICOL for kind information and necessary action.

sd/-
Executive Director

Memo no.- 1269 / Dated: 02/03/2024

Copy forwarded to The Managing Director, M/s Epsilon Carbon Ashoka Pvt. Ltd, Plot NO 46, Upadrastha House, Dr V B Gandhi Marg, Kala Ghoda Fort, Mumbai 400001

[Signature]
Executive Director
02/03/2024

T. C. Attested
[Signature]
Adv.

Industrial Promotion & Investment Corporation of Odisha Limited (IPICOL)

(A Government of Odisha Undertaking)

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सत्यमेव जयते



File No: IA-J-11011/490/2021-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division

ANNEXURE - 3¹⁴³



Date 06/03/2024



To,

Sh. Saiprasad Mahadeo Jadhav
M/s. EPSILON CARBON ASHOKA PRIVATE LIMITED
Reenu Needa Mission Compound Behind Sujata Hotel Lakshmi Talkies Chowk, EPSILON CARBON
ASHOKA PVT LTD Upadrastha House, 3rd Floor, 48 Dr. V.B. Gandhi Road, Fort, Mumbai - 400 023.,
MUMBAI, MAHARASHTRA, Lakshmi Talkies Chowk, 768001
anjani.mishra@epsiloncarbon.com

Subject: Proposed Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA” located at Sripura Village, Jharsuguda Tehsil, Jharsuguda District, Odisha State by M/s. Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL) – Consideration of Environment Clearance reg.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/OR/IND2/438235/2023 dated 02nd August, 2023 for grant of prior Environmental Clearance (EC) to the proposed project under the provision of the EIA Notification 2006 and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A1401OR5853595N
(ii) File No.	IA-J-11011/490/2021-IA-II(I)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	4(b)(ii) Coaltar processing units, 1(d) Thermal Power Plants, 5(e) Petroleum products and petrochemical based processing such as production of carbon black and electrode grade graphite (processes other than cracking)
(vi) Sector	Industrial Projects - 2
(vii) Name of Project	“Proposed Integrated Carbon Complex having 1.



Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA”

(viii) Name of Company/Organization

EPSILON CARBON ASHOKA PRIVATE LIMITED

(ix) Location of Project (District, State)

JHARSUGUDA, ODISHA

(x) Issuing Authority

MoEF&CC

(xi) Applicability of General Conditions as per EIA Notification, 2006

No

3. The Ministry of Environment, Forest and Climate Change has examined the proposal seeking environmental clearance for Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA” located at Sripura Village, Jharsuguda Tehsil, Jharsuguda District, Odisha State by M/s. Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL).

4. All Products are listed at S. No. 5(e) – Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes), 4 (b)ii -Coal tar processing unit and 1(d)- Thermal Power Plants of Schedule of Environment Impact Assessment (EIA) Notification under category ‘A’ and are appraised at Central Level by Expert Appraisal Committee (EAC). This is an integrated project involving above three categories. Since the project for Petrochemical based processing 5(e) is not located in a Notified Industrial Area, it requires to be appraised as Category A at the IA (Industry-2) as per extant Rules. The other two sectors, namely 4(b) (ii) and Thermal Power Plants (with capacity less than 500 MW) being integrated with the Petrochemical based Processing Project, the entire proposal has been submitted for appraisal at IA (Industry-2).

5. The details of products and capacity are placed in **Annexure-II**.

6. Standard Terms of Reference have been obtained vide F. No. IA-J-11011/490/2021-IA-II(I) dated 03.12.2021. It was informed that there is no litigation pending against the project.

Public Hearing for the proposed project had been conducted by the State Pollution Control Board, Odisha on 14.09.2022 at New Panchayat Office, Indira Colony, Sripura village chaired by Shri Prabeer Kumar Nayak, Additional District Magistrate, Jharsuguda supervised and presided over the public hearing process, assisted by Sri Hiranya Kumar Nayak, Regional Officer, State Pollution Control Board, Jharsuguda and representatives of State Pollution Control Board, Odisha. The issues raised during the public hearing and their action plan are placed in **Annexure-III**.

7. Total land area required is 172.09 acres. Land is acquired through IDCO, Odisha and direct private land purchase. Under Odisha Industrial Infrastructure Corporation Ltd. - IDCO Industry has taken 100.24 Acres private land and 31.52 Acres of Government Land, while balance 40.33 acres of private land has been directly purchased by the Industry. Details are placed at **Annexure-IV**. Greenbelt will be developed in total area of 24.37 hectares i.e., 35% of total project area. The estimated project cost is Rs. 900 Crores. Capital cost of EMP would be Rs.189.76 Crores and recurring cost for EMP would be Rs. 16.375 Crores per annum. Industry proposes to allocate Rs. 9 Crores towards Extended EMP (Corporate Environment Responsibility). Total Employment will be 1402 persons as direct & indirect. SIA study was carried out by IDCO and a government agency and redressal plan of Social Impact Assessment will be implemented by advice of local admin.



8. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, and Wildlife Corridors etc. within 10 km distance. Katikela RF is at a distance of ~3.65 km in ENE direction, Ghichamura RF is at a distance of ~4.40 km in the ESE Direction, Malda RF is ~5.01 km in the Western Direction, RF near Malda is ~5.72 km in the Western Direction, Patrapali RF is ~6.12 km in the Western Direction, Khait RF is ~6.19 km in the WNW Direction, Rampur RF is ~6.85 km in the Western Direction, Shriyapali RF is ~7.51 km in the ENE Direction and Maulabhanja RF is ~8.45 km in the SW Direction. Conservation Plan for Schedule – I species application letter has been submitted to the Regional Chief Conservator of Forest (RCCF) and the acknowledgment copy of the same has been obtained. As per letter memo no. 3332/CWLW/FDWC-MISC-0028-2021 dated 16.04.2021 the conservation plan will be provided by the DFO and budget of 1.5 Crores has been earmarked for the same. Bhedan River is at a distance of ~1.03 km in Northern direction, IB River is at a distance of ~7.93 in WNW Direction, Kharkhari Nala is at a distance of ~1.60 km in Northern direction, Makarkurha Nala is at a distance of ~9.70 km in the SE Direction, MatwaliNadi is ~8.51 km in the Southern Direction, TelenNadi is ~8.55 km in the Eastern Direction, Hirakud Reservoir is ~4.70 km in the SSW Direction, Pond near Sonamal is ~0.40 km in the ESE Direction, Pond near Shripura is ~0.76 km in the Eastern Direction.

9. Ambient air quality monitoring was carried out at 11 locations during March 2021 to May 2021 and the baseline data indicates the ranges of concentrations as: PM10 (50.60 g/m³ to 95.80 g/m³), PM2.5 (29.50 g/m³ to 57.50 g/m³), SO2 (5.60 μg/m³ to 21.40 μg/m³), NO2 (10.40 g/m³ to 28.20 g/m³). AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 1.8 μg/m³, 2.2 μg/m³, 4.72 μg/m³ with respect to PM10, SO2 and NOx. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

As per the direction of EAC, ambient air quality monitoring was carried out again at 11 locations for one month from 01st October, 2023 to 31st October, 2023 and the baseline data indicates the ranges of concentrations as: PM10 (86.8 g/m³ to 90.4 g/m³), PM2.5 (46.0 g/m³ to 30.6 g/m³), SO2 (7.4 g/m³ to 7.7 g/m³), NO2 (15.9 g/m³ to 23.5 g/m³), VOCs (10.4 g/m³ to 77.1 g/m³), NMHC (56.6 g/m³ to 78.5 g/m³), Ozone (3.7 g/m³ to 8.1 g/m³), PAH (62.6 g/m³ to 203.2 g/m³), NH3 (BDL), and Benzene (BDL). The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

Further, as directed by EAC one week of additional monitoring was conducted between November 24-29, 2023. As per the monitoring conducted the concentration of O3 ranges between 0.7 g/m³ - 38.4 g/m³, Ammonia between BDL to 156.1 μg/m³ and NOx between 15.1 g/m³ - 79.8 g/m³. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

10. Total fresh water requirement will be 6395 m³/day which will be met from Hirakud Reservoir. Permission has been obtained from the Government of Odisha, Department of Water Resources (DoWR) vide letter no. WR-MAJII-WRC-0064/2022 (OSWAS), Irr.-II-WRC-65/2022 (Physical) dated 12.08.2022 and validity for 3 years. Effluent of 1719 m³/day quantity will be treated through Condensate Polishing Unit/Effluent Treatment Plant of capacity 2500 KLPD. STP of capacity 150 KLPD will be installed to treat sewage generated from factory premises. The plant will be based on Zero Liquid discharge system and no effluent/treated water will be discharged outside factory premises.

11. Power requirement will be 133 MW and will be met from State Grid and 54 MW cogeneration captive power plant. Permission from State Grid has been sought application form has been submitted and acknowledged vide Ref no. 4131012200041. 1 x 70 TPH capacity Tail gas fired Boiler, 2 x 90 TPH capacity Tail gas will be installed and stack of height of 100m will be installed for controlling the particulate emissions within the statutory limit of 50 mg/Nm³ for the proposed boilers. Industry has 5x1000 kVA DG set which will be used as standby during power failure and stack height (35 m) will be provided as per CPCB norms to the proposed DG sets.

12. Details of Process emissions generation and its management plan are placed in Annexure-V.

13. Details of solid waste/Hazardous waste generation and its management:

Solid waste generation

Construction phase

- The organic waste generation during construction phase will be 270 kg/day and disposed to local authority through



local bins

- The organic waste generation during operation phase will be 180 kg/day and disposed to local authority through local bins
- Total Municipal Solid Waste Generation and Management during Construction phase will be 450 kg/day

Operation phase

- The inorganic waste generation during construction phase will be 379 kg/day and disposed to local authority through local bins
- The inorganic waste generation during operation phase will be 252 kg/day and disposed to local authority through local bins
- Total Municipal Solid Waste Generation and Management during operation phase will be 631 kg/day

Hazardous waste generation

- Residual Oil generation of quantity 4 TPA will be sold to Authorised Re-processor.
- Used or Spent Oil generation of quantity 5.52 TPA will be sold to Authorised Re-processor.
- Sludge Containing Oil generation of quantity 0.4 TPA will be sold to Authorised Re-processor or CHWTDSF.
- Sludge/ salt from ETP/ZLD generation of quantity 1000 TPA will be sent to CHWTDSF.
- Oily Cotton Waste / Leather Hand Gloves / Cotton Hand Gloves generation of quantity 0.7 TPA will be sent to CHWTDSF.

Solid and Hazardous waste management

- The solid wastes and hazardous wastes will be packed in double-lined PP bags and stored in an isolated room, exclusively earmarked for the purpose.
- As and when sufficient stock is accumulated, Organic Waste will be handed over to the Municipal Authority and Inorganic will be sent to TSDF for further treatment and a safe landfill.
- The industry will be entered into an agreement with concerned Hazardous Waste Management unit. Hazardous waste will be stored and disposed as per the Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2016.

14. During deliberations, EAC discussed the following issues:

- It was noted that a seasonal nallah is passing just outside the boundary of the plot on south eastern side merging into Bhedan river. EAC suggested that Industry shall develop 20 m wide greenbelt towards the side of the nallah. PP agreed to the same.
- Considering that the maximum background PM10 concentration is very high i.e., 95.80 g/m³, the Particulate Matter Emissions from stacks of boilers, furnaces and dryer stacks will be maintained less than 30 mg/Nm³.
- EAC suggested that Industry shall install 03 continuous online monitoring stations for monitoring of VOC, THC, NMHC, SO₂, NO_x, PM₁₀, PM_{2.5}, PAH, NH₃ & NO_x. PP agreed to the same.
- EAC suggested that Industry shall increase the diversity of species from 11 to 25 for proposed greenbelt development and no tree shall be cut/relocated for establishment of the plant. PP agreed to the same.

The committee was satisfied with the response provided by PP. Further, the Committee desired to submit the above information in writing. Accordingly, PP has submitted the desired information and EAC found the information/commitments satisfactory.

15. The proposal was considered by the EAC (Meeting ID: EC/AGENDA/EAC/900152/12/2023) held on 18th December, 2023 in the Ministry, wherein the project proponent and the accredited Consultant M/s. Kadam Environmental Consultants (NABET certificate no. NABET/EIA/2326/RA 0303, Issued on 11.10.2023 and validity 19.03.2026), presented the case. The Committee **recommended** the project for grant of environmental clearance.



16. The EAC, constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with the EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

17. The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data is within NAAQ standards. The Committee has deliberated the action plan proposed by the project proponent to arrest the incremental GLC due to the project. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of Environmental Clearance.

18. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

19. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), the Ministry of Environment, Forest and Climate Change hereby accords environmental clearance for the establishment of **Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA) Unit having capacity 25,000 TPA** located at Sripura Village, Jharsuguda Tehsil, Jharsuguda District, Odisha State by M/s. **Epsilon Carbon Ashoka Pvt. Ltd. (ECAPL)**, under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions.

20. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time-bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

21. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

22. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

23. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

24. This issues with the approval of the competent authority.

Copy To



1. The Principal Secretary, Department of Forest and Environment, Government of Odisha, Bhubaneswar (Odisha)
2. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar - 23 (Odisha)
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar -12 (Odisha)
5. The Compliance and Monitoring Division-IA Division, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. District Collector, Jharsuguda, Odisha
7. Guard File/Monitoring File/ Parivesh Portal /Record File

Annexure 1

Specific EC Conditions for (Petroleum Products And Petrochemical Based Processing Such As Production Of Carbon Black And Electrode Grade Graphite (Processes Other Than Cracking))

1. Na

S. No	EC Conditions
1.1	<ol style="list-style-type: none"> 1. The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented (Annexure –VI). 2. Necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, shall be obtained from the State Pollution Control Board. 3. Total fresh water requirement shall not exceed 6395 m³/day which will be met from Hirakud reservoir. Necessary permission in this regard shall be obtained from the concerned regulatory authority. The project proponent will treat and reuse the treated water within the factory and no waste or treated water shall be discharged outside the premises. Rainwater harvesting system shall be set up in the premises and water shall be used for various industrial purpose in the unit. 4. Comprehensive water audit to be conducted on annual basis and report to the concerned Regional Office of MEF&CC. Outcome from the report to be implemented for conservation scheme. 5. Process effluent/any wastewater shall not be allowed to mix with storm water. The storm water from the premises shall be collected and discharged through a separate conveyance system. 6. Process organic residue and spent carbon, if any, shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF. Regular VOC monitoring shall be done at vulnerable points. 7. The oily sludge shall be subjected to melting pit for oil recovery and the residue shall be bio-remediated. The sludge shall be stored in HDPE lined pit with proper leachate collection system. 8. Oil catchers/oil traps shall be provided at all possible locations in rain/ storm water drainage system inside the factory premises. 9. Necessary authorization required under the Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016, Solid Waste Management Rules, 2016 shall be obtained and the provisions contained in the Rules shall be strictly adhered to. 10. Crude coal tar shall be transported through dedicated pipeline to the project proponent's storage tanks. 11. No raw material/solvent prohibited by the concerned regulatory authorities from time to time, shall be used. 12. To control source and the fugitive emissions, suitable pollution control devices shall be installed



S. No	EC Conditions
	<p>to meet the prescribed norms and/or the NAAQS. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/SPCB guidelines. Bag filter (PTFE/pulse jet) shall be installed to control the emissions.</p> <p>13. Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm, and solvent transfer through pumps. The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.</p> <p>14. Fly ash should be stored separately as per CPCB guidelines so that it may not adversely affect the air quality. Direct exposure of workers to fly ash and dust should be avoided.</p> <p>15. The company shall undertake waste minimization measures as below:</p> <ul style="list-style-type: none"> (a) Metering and control of quantities of active ingredients to minimize waste. (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment cleaning etc. to reduce wastewater generation. <p>16. The green belt of at least 5-10 m width shall be developed in nearly i.e., 33 % of the total project area with tree density @ 2500 trees per hectares, mainly along the plant periphery. Indigenous species shall only be developed as part of greenbelt and non-indigenous / alien species shall be replaced with native species. No invasive or alien or non-native tree species shall be selected for plantation. PP shall develop at least 25 variety of species as a part of greenbelt. Saplings 4-6 feet high shall be planted. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department and native species shall be developed. Records of tree canopy shall be monitored through remote sensing map. Industry shall develop at least 20 m width greenbelt towards seasonal nallah which is passing just outside the boundary of the plot on south eastern side merging into Bhedan river. EAC suggested that Industry shall develop 20 m wide greenbelt towards the side of the nallah. PP agreed to the same. Greenbelt development shall be completed before commissioning of the plant.</p> <p>17. All the commitments made to the public during public consultation conducted on 14.09.2022 shall be implemented. PP proposed to allocate Rs. 9.0 Crores towards Extended EMP (CER) which shall be spent as submitted in CER plan (Annexure –VII). Further, all the proposed activities under CER shall be completed before the commissioning of the plant in consultation with District Administration.</p> <p>18. A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions. Environmental Cell head shall directly report to the head of the organization.</p> <p>19. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms.</p> <p>20. Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB server. Industry shall do continuous online monitoring for VOC, PAH, NH₃ & NO_x also. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.</p> <p>21. PP to set up occupational health Centre for surveillance of the worker's health within and outside the plant on a regular basis. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal</p>

S. No	EC Conditions
	<p>protection.</p> <p>22. The National Emission Standards for Petrochemical (Basic & Intermediates) issued by the Ministry vide G.S.R. 820 (E) dated 9th November, 2012 as amended time to time shall be followed.</p> <p>23. The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms. Applicable PESO certificate shall be obtained. Location of storage tanks shall be placed in such a way that in the event of any fire, accident, explosion or any unforeseen conditions the impact of such event should not go beyond the boundary of the plant i.e. the risk should be tolerable (acceptable) at the boundary.</p> <p>24. Company shall maintain an Emergency Response Decision support system in such a way so that identification of the detector's network for the location of the leak source and the probable leaked quantity in real-time, followed by modelling of the dispersion of the plume and consequences as forecast is done in advance and thus, no leak accident may go unattended. Accordingly, Risk Mitigation plan shall be in place.</p> <p>25. Company shall determine the distance of fire hydrant while finalizing its location from storage tanks or any other hazardous storage substance shall be based on dispersion of Thermal Radiation so that during any unforeseen situation fire hydrant is always available to operate manually.</p> <p>26. Recommendations of mitigation measures from possible accident shall be implemented based on advanced risk Assessment studies conducted for worst case scenarios using latest techniques.</p> <p>27. PP shall sensitize and create awareness among the people working within the project area as well as its surrounding area on the ban of Single Use Plastic in order to ensure the compliance of Notification published by MOEFCC on 12th August, 2021. A report along with photographs on the measures taken shall also be included in the six-monthly compliance report being submitted to concerned authority.</p>

Standard EC Conditions for (Coaltar processing units)

1. General Conditions

S. No	EC Conditions
1.1	No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
1.2	The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.
1.3	The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
1.4	The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of

S. No	EC Conditions
	the environment.
1.5	The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
1.6	A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.
1.7	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
1.8	The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
1.9	The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/ . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
1.10	The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
1.11	This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

Additional EC Conditions

N/A

Annexure 2

Details of the Project

S. No.	Particulars	Details	
a.	Details of the Project	“Proposed Integrated Carbon Complex having 1. Coal Tar Distillation (CTD) Unit having capacity 500,000 TPA 2. Coal Tar Value Added (CTVA) Unit having capacity 400,000 TPA 3. Continuous Zero QI (CZQ) Unit having capacity 150,000 TPA 4. Carbon Black (CB) Unit having capacity 300,000 TPA 5. 54 MW Captive Power Plant (CPP) 6. Synthetic Graphite Anode (SGA) Unit having capacity 100,000 TPA and 7. Natural Graphite Anode (NGA)Unit having capacity 25,000 TPA”	
b.	Latitude and Longitude of the project site	21.7353, 83.7595 21.7459, 83.7738	
c.	Land Requirement (in Ha) of the project or activity	Nature of Land involved	Area in Ha
		Non-Forest Land (A)	69.642
		Forest Land (B)	0
		Total Land (A+B)	69.642
d.	Date of Public Consultation	Public consultation for the project was held on	
e.	Rehabilitation and Resettlement (R&R) involvement	NO	
f.	Project Cost (in lacs)	90000	
g.	EMP Cost (in lacs)	13284	
h.	Employment Details		

Details of Products & By-products

Name of the product /By-product	Product / By-product	Quantity	Unit	Mode of Transport / Transmission	Remarks (eg. CAS number)
Dibenzo furan	Product	6750	Tons per Annum (TPA)	Road	CAS No:132-64-9
Carbon Black Oil (CBO)	Product	363000	Tons per Annum (TPA)	Road/Railway	CAS No:65996-

T. C. Attested

 Adv.

Smt. Hemabanti Patra, OAS-(SB)
Land Officer



IDCO/HO/P&A/LA-E/8188(P-II)/2024

9428 Date: 16-03-24

To

M/s. Epsilon Carbon Ashoka Pvt. Ltd.,
Plot No.46, Upadrastha House, Dr V B Gandhi Marg,
Kala Ghoda Fort, Mumbai-400001.

Sub:- Allotment of land in favour of M/s. Epsilon Carbon Ashoka Pvt. Ltd. for dedicated approach road & vehicle parking for the proposed 8.75.000 MTPA capacity integrated Carbon complex at village Sirpura under Jharsuguda Tahasil in the district of Jharsuguda.

Ref: IPICOL Recommendation Letter No.1267 dtd.02.03.2024.

Sir,

Inviting a reference to the subject cited above, it is hereby intimated that the State Level Facilitation Cell (SLFC) in its 253rd meeting held on dtd.02.02.2024 had approved the proposal of M/s Epsilon Carbon Ashoka Pvt. Ltd. for approach road and vehicle parking for the proposed 8.75.000 MTPA capacity integrated Carbon complex at village Sirpura under Jharsuguda Tahasil in the district of Jharsuguda and IPICOL had recommended land measuring **Ac.11.00** in favour of M/s Epsilon Carbon Ashoka Pvt. Ltd. vide letter No.1267 dtd.02.03.2024.

In this connection, you are requested to furnish the following documents to this office for filing of acquisition/Lease proposal.

1. Copy of Certificate of Incorporation.
2. Present & Permanent address of the authorized Officer/Representative of the Company declaring their full Name, Age, Present & Permanent address with phone /mobile number.
3. An affidavit regarding present and permanent address of the Directors/Partner/Trustees of the company.
4. Local Office Regd. Office address.

Odisha Industrial Infrastructure Development Corporation

(A Government of Odisha Undertaking)

IDCO, Land Division, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA

☎ +91- 0674 2544180, 2540820 | Fax:2542956 / 2541982

camland@idco.in | ~ www.idco.in

Smt. Hemabanti Patra, OAS-(SB)
Land Officer



idco
Your power to grow
ISO 9001 & 14001 Corporation

ODISHA
NEW OPPORTUNITIES

5. Detailed Land schedule – One set.
6. Revenue village Map (Original) – One set.
7. ROR's certified copy (Original) – One set.
8. Tracing Cloth Map – One set.
9. Consolidated map of your project.
10. Detail Project Report.
11. An Undertaking to pay the land cost & as admissible IDCO Admin charges with consent to abide with all the terms and conditions of IDCO for allotment of land.
12. An amount of **Rs.50,000/-** (Rupees fifty thousand) only towards processing fee to be deposited with IDCO. The deposit may be made in shape of Bank draft to be drain in favour of "Odisha Industrial Infrastructure Development Corporation", payable at Bhubaneswar or through RTGS – Bank – ICICI Ltd, BAPUJINAGAR Branch, BHUBANESWAR-751009, IFSC code – ICIC0002598, CURRENT ACCOUNT NO.259805000108, payable at Bhubaneswar.

This is for information & necessary action.

Yours faithfully,

16/03/2024

Land Officer,
IDCO, Bhubaneswar

Memo No. *9729* / Date : *16-03-24*
Copy to Division Head, IDCO, Sambalpur Division / Team Leader DIPA, Jharsuguda for information & necessary action.

16/03/2024

Land Officer

T. C. Attested

Adv.

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, Land Division, IDCO Towers, Janpath, Bhubaneswar – 751022, Odisha, INDIA
☎ +91- 0674 2544180, 2540820 | Fax:2542956 / 2541982
camland@idco.in | www.idco.in



Smt. Hemabanti Patra, OAS- (SB)
Land Officer, IDCO, Bhubaneswar.



IDCO/HO/P&A/LA-E-NO-8188(P-II)/2024 *16793*

Date: *04.06.24*

To
The Tahasildar,
Jharsuguda, Dist- Jharsuguda.

Sub:- Proposal for filing requisition for lease of Govt. land measuring **Ac.11.000** in village Sripura under Jharsuguda Tahasil in the district of Jharsuguda under category-A of Land Bank Scheme.

Ref:- i) Letter No.10850 dtd.07.04.2015 Govt. in R & DM Deptt.
ii) Letter no.31320 dtd.13.11.2015 Govt in R & D.M. Deptt.

Sir,

In inviting a reference to the subject cited above, I am directed to furnish herewith the application in Form No.1-A, land schedule & Map for lease of following Govt land measuring **Ac.11.000** (**Ac.0.910** Non Forest land and **Ac.10.090** of Forest land) in village Sripura under Jharsuguda Tahasil in the district of Jharsuguda as delineated in the enclosed village land schedules. The applied said land has been categorized as **Category-'A'** land under Land Bank Scheme for establishment of industries and allied activities.

District	Tahasil	Village	Proposed Area in Ac.
Jharsuguda	Jharsuguda	Sripura	0.100
			0.810
			10.090
Total in Ac.			11.000

You are therefore, requested to kindly process sanction of the lease proposal so as to make the land available to us at the earliest.

Encl. As above.

- 1. Form No.1-A - 4 copies each
- 2. Land Schedule - 4 copies each
- 3. Land Plan - 4 copies each

Yours faithfully,
[Signature]
03/06/2024
Land Officer
IDCO, Bhubaneswar

Memo No. *16794* Date: *04.06.24*
Copy submitted to Additional Secretary to Govt. Revenue & D.M. Department/ Special Secretary to Govt. in Industries Department/ District Magistrate & Collector, Jharsuguda for kind information.

[Signature]
03/06/2024
Land Officer

Memo No. *16795* / Date: *04.06.24*
Copy to Land officer, in-charge of Land Bank / Divisional Head, IDCO Sambalpur Division for information.

[Signature]
03/06/2024
Land Officer

Recd
[Signature]
7/6/24
CO

Odisha Industrial Infrastructure Development Corporation
(A Government of Odisha Undertaking)
IDCO, Land Division, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA
☎ +91-0674 2544180, 2540820 | Fax:2542956 / 2541982
✉ comland@idco.in | www.idco.in

T.C. Attached
[Signature]
selv.

Ref: ECAPL/HR/TDR/2024/203

9th July, 2024

To

The Tahasildar,
Jharsuguda

Sub: Request for Authentication of Land Schedule for Forest Diversion Proposal as per FC Act, 1980.

Ref: Your office letter No. 3468 dt. 26.07.2023 and letter No. 898 dt. 25.07.2023 of Settlement Officer, Major Settlement, Sambalpur.

Dear Sir,

We wish to inform you that M/s Epsilon Carbon Ashoka Pvt. Ltd. is planning to construct an approach road to our proposed plant in village Sripura. The project involves 4.0834Ha (10.09Ac) of forest land which requires diversion to use for non-forest purposes. Hence, the detail land schedule of Forest & Non-Forest land of the proposed area is enclosed herewith for authentication for the above purpose.

Therefore, we would request you to kindly authenticate the land schedule so that the same can be submitted along with the Forest Diversion Proposal in the office of the Divisional Forest Officer, Jharsuguda Division, Jharsuguda.

Your support and cooperation in this matter will highly be appreciated.

Thanking You

Yours Faithfully,

For **Epsilon Carbon Ashoka Pvt. Ltd.**


Rakesh Mohan
Location Head



Encl: Land Schedule (Forest & Non-Forest land) & Hal/Sabik record provided by Settlement Officer, Major Settlement, Sambalpur.



**LAND SCHEDULE OF FOREST LAND INVOLVED FOR APPROACH ROAD & PARKING
AREA TO PLANT OF M/s EPSILON CARBON ASHOKA PVT.LTD. JHARSUGUDA.**

NAME OF THE VILLAGE : Sripura							
NAME OF THE THANA & No : Jharsuguda-38							
NAME OF THE TAHASIL :Jharsuguda							
NAME OF THE DISTRICT : Jharsuguda							
Sl. No.	Khata No	Plot No	Total Area In Ac.	Proposed area to be alienated in Ac.	Proposed area to be alienated in Ha.	Kissam	Name of the Land Owner
1	178	374(P)	3.560	0.270	0.1093	Gramya Jungle	Govt. of Odisha (Rakhita)
2	178	427(P)	10.000	8.060	3.2618	Gramya Jungle	
3	178	428(P)	6.140	0.730	0.2954	Gramya Jungle	
4	178	434(P)	8.860	0.100	0.0405	Gramya Jungle	
5	178	455(P)	17.550	0.930	0.3764	Gramya Jungle	
Total			46.110	10.090	4.0834		

"Certified that status of the total land involved in the project (both forest & non-forest) as given in the table is verified per the Govt. records as on 25.10.1980".



**LAND SCHEDULE OF NON- FOREST (Govt.) LAND INVOLVED FOR APPROACH ROAD
TO PLANT OF EPSILON CARBON ASHOKA PVT.LTD, JHARSUGUDA.**

NAME OF THE VILLAGE : Sripura							
NAME OF THE THANA & No : Jharsuguda-38							
NAME OF THE TAHASIL : Jharsuguda							
NAME OF THE DISTRICT : Jharsuguda							
Sl. No.	Khata No	Plot No	Total Area In Ac.	Proposed area to be alienated in Ac.	Proposed area to be alienated in Ha.	Kissam	Name of the Land Owner
1	181	372(p)	1.130	0.100	0.0405	Nala	Govt. of Odisha (A.A.A)
2	178	431(p)	11.600	0.810	0.3278	Gochar	Govt. of Odisha (Rakhita)
Total			12.730	0.910	0.3683		

"Certified that status of the total land involved in the project (both forest & non-forest) as given in the table is verified as per the Govt. records as on 25.10.1980".



ତହସିଲ କାର୍ଯ୍ୟାଳୟ, ଝାରସୁଗୁଡ଼ା
 TAHASIL OFFICE, JHARSUGUDA
 DISTRICT- JHARSUGUDA (ODISHA) PIN: 768204
 E-mail : tah.jharsu-od@nic.in

Letter No. ୨୫୬୫ / Date: 26.07.2023

To

The Epsilon Carbon Ashoka Private Limited
 1st Floor, Upadrastha House, 48
 Dr V.B Gandhi Marg, Kala Ghoda Fort
 Mumbai- 400023

Sub: Supply of information regarding kisan as on 25.10.1980.

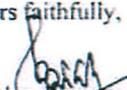
Sir,

With reference to the subject cited above, I am to enclose herewith the required information regarding kisan as on 25.10.1980 of the plots as sought for by your good office and after obtaining of the same from the Settlement Officer, Sambalpur by the user agency i.e. M/s Epsilon Carbon Ashoka Pvt. Ltd.

This is for favour of your kind information and necessary action.

Encl: As Above

Yours faithfully,


 Tahasildar, Jharsuguda
TAHASILDAR
JHARSUGUDA



OFFICE OF THE SETTLEMENT OFFICER, MAJOR SETTLEMENT, SAMBALPUR.

No. 898 /Dt. 25-07-23

To,

The Tahasildar, Jharsuguda

Sub: Supply of information regarding kism as on 25.10.1980.

Ref: Your's Letter No. 2759 Dt. 23.06.2023.

Sir,

In inviting reference to the letter on the subject cited above I am to furnish here with the sabik reference according to Hal Khata & Plots mentioned in the letter under reference as follows: -

Name of the village	Hal Khata No	Hal plot No.	Area	Sabik Khata No	Sabik Plot No.	Sabik Kism	Remarks	
Sripura Jharsuguda	178	374	3.560	-	272	-	Sabik Jamabandi not available	
		427	10.000	58	278, 280 & 2176	Gochar	-	
		428	6.140	58	270	Gochar	-	
		431	11.600	71	273	Gochar	-	
		434	8.860	71	230	Gochar	-	
		455	17.550	43	229 & 230	Gochar	-	
		68	429	0.220	19	271	Ata Mamuli	-
		83	429/ 2428	0.220	19	271	-Do-	-
		181	372	372	71	230, 231 & 273	Gochar	-

Yours faithfully



Settlement Officer
Sambalpur

T.C. Attested



Adv.



TAHASIL OFFICE: JHARSUGUDA

DISTRICT JHARSUGUDA (ODISHA) PIN: 768204

E-mail: tah.jharsu-od@nic.in

Letter No. 3762 / Date 12.7.24

To

The Location Head,
M/s Epsilon Carbon Ashoka Pvt. Ltd.
Jharsuguda

Sub:- Authentication of Land Schedule of the proposed approach road of M/s Epsilon Carbon Ashoka Pvt. Ltd. in village Sripura for filing of forest diversion proposal as per FC Act 1980.

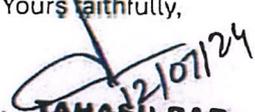
Ref: Your letter No. 203 dated 09/07/2024

Sir,

With reference to the subject cited above, I am to enclose herewith the authenticated land schedule as required, both Forest & non-forest Govt. land of village Sripura for filing of forest diversion proposal at your end.

Encl. As above

Yours faithfully,


Tahasil Dar
JHARSUGUDA

~~X~~

**LAND SCHEDULE OF FOREST LAND INVOLVED FOR APPROACH ROAD & PARKING
AREA TO PLANT OF M/s EPSILON CARBON ASHOKA PVT.LTD. JHARSUGUDA.**

NAME OF THE VILLAGE : Sripura							
NAME OF THE THANA & No : Jharsuguda-38							
NAME OF THE TAHASIL : Jharsuguda							
NAME OF THE DISTRICT : Jharsuguda							
Sl. No.	Khata No	Plot No	Total Area In Ac.	Proposed area to be alienated in Ac.	Proposed area to be alienated in Ha.	Kissam	Name of the Land Owner
1	178	374(P)	3.560	0.270	0.1093	Gramya Jungle	Govt. of Odisha (Rakhita)
2	178	427(P)	10.000	8.060	3.2618	Gramya Jungle	
3	178	428(P)	6.140	0.730	0.2954	Gramya Jungle	
4	178	434(P)	8.860	0.100	0.0405	Gramya Jungle	
5	178	455(P)	17.550	0.930	0.3764	Gramya Jungle	
Total			46.110	10.090	4.0834		

"Certified that status of the total land involved in the project (both forest & non-forest) as given in the table is verified per the Govt. records as on 25.10.1980".

R-1
R-1

d
**TAHASSIL DAR
JHARSUGUDA**

~~X~~

**LAND SCHEDULE OF NON- FOREST (Govt.) LAND INVOLVED FOR APPROACH ROAD
TO PLANT OF EPSILON CARBON ASHOKA PVT.LTD, JHARSUGUDA.**

NAME OF THE VILLAGE : Sripura							
NAME OF THE THANA & No : Jharsuguda-38							
NAME OF THE TAHASIL : Jharsuguda							
NAME OF THE DISTRICT : Jharsuguda							
Sl. No.	Khata No	Plot No	Total Area In Ac.	Proposed area to be alienated in Ac.	Proposed area to be alienated in Ha.	Kissam	Name of the Land Owner
1	181	372(p)	1.130	0.100	0.0405	Nala	Govt. of Odisha (A.A.A)
2	178	431(p)	11.600	0.810	0.3278	Gochar	Govt. of Odisha (Rakhita)
Total			12.730	0.910	0.3683		

"Certified that status of the total land involved in the project (both forest & non-forest) as given in the table is verified as per the Govt. records as on 25.10.1980".

R.H.


**TAHASILDAR
JHARSUGUDA**

T. C. Attested
Q
Adv.

Form-A (Part-I): Diversion of Forest Land

ANNEXURE - 8A

Project Name:	Forest Diversion Proposal over 4.0834 ha. Forest Land for construction of approach road for Transportation of Materials to and from Plant area of M/s. Epsilon Carbon Ashoka Pvt. Ltd. in village Sripura under Jharsuguda Forest Division in Jharsuguda District, Odisha	Single Window Number:	SW/258751/2025
State:	ODISHA	Proposal Number:	FP/OR/OTHERS/550180/2025
Submission Date:	30/10/2025	Current Status:	Pending at DFO for Scrutiny and Recommendation
		Area (in ha):	4.0834

Common Application Form

Project Details

1. Details of Project

1.1. Name of the Project	Forest Diversion Proposal over 4.0834 ha. Forest Land for construction of approach road for Transportation of Materials to and from Plant area of M/s. Epsilon Carbon Ashoka Pvt. Ltd. in village Sripura under Jharsuguda Forest Division in Jharsuguda District, Odisha
1.2. Project Proposal For	New
1.3. Project ID (Single Window Number)	SW/258751/2025
1.4. Description of Project	There's a dedicated road required for mainly goods movement to and from the ECAPL upcoming plant at Sripura village in Jharsuguda Tahasil of Jharsuguda district under Jharsuguda Forests Division, Odisha. Hence the project of road is for having a dedicated road falling under forest and Forest diversion is thus required. The plant is being established to produce various coaltar-based products and chemicals. The end users are aluminum industries and various chemical industries both domestic and overseas. This plant will produce coal tar pitch for supply to the Aluminum industry along with various value-added products including Naphthalene, Phenol, o-cresols, mp-cresols, Anthracene, Carbazole and Anthraquinone. As explained above, it is required to have a wide road for smooth traffic movement/ management of heavy vehicles to transport the raw material to the plant and also from plant to other destinations to carry plant generated products.

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency	Company
2.2. Name of the Company/ Organization/User agency	EPSILON CARBON ASHOKA PRIVATE LIMITED
Registered address	
2.3. Address	Reenu Needa Mission Compound Behind Sujata Hotel Lakshmi Talkies Chowk
2.4. State	MAHARASHTRA
2.5. District	MUMBAI
2.6. Pin Code	400001
2.7. Landmarks	Lakshmi Talkies Chowk
2.8. E-mail address	anjan@mishra@epsiloncarbon.com
2.9. Mobile number	xxxxxx0812

3. Details of the person making application

3.1. Name	Saiprasad Mahadeo Jadhav
3.2. Designation	Director

Correspondence address

3.3. Address	Reenu Needa Mission Compound Behind Sujata Hotel Lakshmi Talkies Chowk
3.4. State	MAHARASHTRA
3.5. District	MUMBAI
3.6. Pin Code	400001

3.7. E-mail address	anjani.mishra@epsiloncarbon.com
3.8. Landline Number	22712800
3.9. Mobile number	xxxxxx0812

Project Location

4. Location of the Project or Activity

4.1. Upload KML	approach_road.kml
4.2. Whether the project/activity falling in the state/UT sharing international borders	NO
5. Shape of the Project	Linear

Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
F45M1	ODISHA	Jharsuguda	Badmal	SHREEPURA	374/178
F45M1	ODISHA	Jharsuguda	Badmal	SHREEPURA	427/178
F45M1	ODISHA	Jharsuguda	Badmal	SHREEPURA	428/178
F45M1	ODISHA	Jharsuguda	Badmal	SHREEPURA	434/178
F45M1	ODISHA	Jharsuguda	Badmal	SHREEPURA	455/178
F45M1	ODISHA	Jharsuguda	Badmal	SHREEPURA	372/181
F45M1	ODISHA	Jharsuguda	Badmal	SHREEPURA	431/178

Remarks

All plots Forest and Non-forest

6. Land Requirement (in Ha) of the project or activity

6.1. Nature of Land involved	
6.2. Non-Forest Land [A]	0.3683
6.3. Forest Land [B]	4.0834
6.4. Total Land [A+B]	4.4517

Project Activity Cost

7. Project/Activity Cost

7.1. Total Cost of the Project at current price level (in Lakhs)	250 Amount in Words : Two Hundred Fifty Lakh(s) Only
--	---

8. Employment likely to be generated

8.1. During construction phase

Permanent employment

Temporary employment

8.1.1. Temporary / Contractual employment (No. of Man days) [Y]	180
8.1.2. Total [X] + [Y]	180

8.2. During operational phase

Permanent employment

Temporary employment

Others

9. Whether Rehabilitation and Resettlement (R&R) involved?	NO
10. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required?	NO
11. Whether any alternative site(s) examined or part thereof for the non-site-	

11. Whether any alternative site(s) examined or part thereof for the non-site-specific component? YES



12. Upload Alternate KML

Remarks

route-03-plots.kml

true

route-02-plots.kml

true

route-01.kml

true

alternative_3.kml

true

Alternative Site.

Route-3

Route-2

Route-1

All 3 Route - 1,2,3

Location Details

Toposheet No.	State/UT	District	Sub District	Village
F45M1	ODISHA	Sambalpur	Thekoloi	THELKOLAI

13. Brief justification on selected site particularly highlighting environmental considerations

During the walk-over survey of the alignment, three alternative Lines were studied. After avoiding more use of revenue forest and private homestead land, Line No.1 is suitable with involvement of barest minimum forest land covering an area of 4.0834 ha of revenue forest land without vegetation which is less than other two roads. The comparative statement of the forest area and alternative Lines is attached as Annexure-7

14. Upload copy of note containing justification for locating in the selected site

annexure 7_compressed.pdf

15. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site?

NO

16. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?

NO

17. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government?

NO

Form-A (Part-I): Diversion of Forest Land

Project Details

1. Forest Clearance

1.1. State

ODISHA

1. Upload a copy of note containing justification for locating the

2. Project in forest land

annexure 7_justification.pdf

1.3. Project Category

Others (please specify)

1.4. Exempted Category

NA

1.5. Is Related to Encroachment?

No

1.6. Whether any proposal seeking prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 for diversion of forest land required for this project has been submitted in the past?

No

Proposed Land

2. Underground Component

No

3. Details of Forestland proposed to be diverted (Village / Division / District Wise Breakup)

3.1. Total area of forestland proposed for diversion (ha.) 4.0834

3.2. Total area of non- forestland required for this project (ha.) 0.3683

3.3. Legal Status of forest land proposed for diversion

Area (ha)	Legal Status of Forest Land
4.0834	Revenue Forest

3.3.1. Total Area (ha) 4.0834

3.4. Total period for which the forestland is proposed to be diverted (No. of years) 99

KML Details

Division	Jharsuguda Division
No. of Patches	7
KML	135526301_FC_KML_1756822065582_approach_road.kml

Location Details

Toposheet No.	District	Village	Range	Forest land proposed for diversion Area (ha)	Non Forest Land Area (ha)
F45MI	Jharsuguda	SHREEPURA	Jharsuguda	4.0834	0.3683

Patch Details

Patch/ Segment ID	Forest Area (ha)	Non-Forest Area (ha)	Remarks if any
1	0.1093	0	
2	3.2618	0	
3	0.2954	0	
4	0.0405	0	
5	0.3764	0	
6	0	0.0405	
7	0	0.3278	

Remarks Details

Total = 4.4517Ha.

Total Patch-wise Forest Land in the division (ha)

3.5. Total Forest Land Area (ha) 4.0834

3.6. Total Non Forest Land Area (ha) 0.3683

Total KML-wise Forest Land in the division (ha.)

3.7. Total Forest Land Area (ha) 4.0834

3.8. Total Non Forest Land Area (ha) 0.3683

3.9. Total Area (ha) 4.4517

4. Component Wise Break Up (Including underground works such as tunnel and similar purpose)-if applicable

Component	Forest Land Proposed for Diversion (ha)	Non-forest Land (ha)
Approach Road	4.0834	0.3683
5. Total Forest Land(ha)	4.0834	

6. Total Non Forest Land (ha)

0.3683

7. Upload map of the forest land proposed to be diverted prepared by using DGPS or Total Station (pdf only)

orsac_index_map.pdf

Afforestation Details

7. Details of land identified for Compensatory Afforestation

7.1. Whether Compensatory Afforestation is applicable or not? Yes

7.1.1. Type of Compensatory Afforestation Non-forest Land

7.1.1.1. Whether Non-forest land is available? Yes

7.1.1.2. Patch wise details

Kml File Name

ca_land.kml

TopoSheet No.	State	District	Village	Plot No. /Khasra No.	Present Owner	Area
F45M1	ODISHA	Jharsuguda	DEP>N	1457/153	Govt. of Odisha	4.0834

7.1.1.3. Number of patches. 1

7.1.1.4. No. of districts involved for raising Compensatory Afforestation. 1

7.1.1.5. Total CA Land 4.0834

7.1.1.6. Upload a scanned copy of the map of the land identified for creation of Compensatory Afforestation prepared by using GPS or Total Station (pdf only) orsac_ca_map_depan.pdf

7.1.1.7. Whether the area of non-forest land or Revenue forest land required to be provided by User Agency for raising Compensatory Afforestation is less than area of forest land proposed to be diverted? No

7.1.1.8. Whether NFL is free from Non- Encumbrance Yes

7.1.1.9. Whether the present owner of NFL is different from the User Agency Yes

7.1.1.9.1. Upload MoU/agreement executed between the present owner and the user agency annexure 26- sanction order ca.pdf

Others

8. Cost-Benefit analysis

8.1. Whether Cost-Benefit analysis for the Project has been made? N/A

9. Environmental clearance Details

9.1. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)? No

10. Wildlife clearance Details

10.1. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? No

Category Specific Details



II. Copy of Additional Information, if any

S. No.	Document Name	Remark	Document
1	Undertaking for Panel NPV	Undertaking for Panel NPV	undertaking for penal npv.pdf
2	Distance Map of Wildlife / Sanctuary/National Park	Distance Map of Wildlife / Sanctuary/National Park	wildlife distance map.pdf
3	Form-A Part-I	Form-A Part-I	form-a part-i (diversion of forest land).pdf
4	Undertaking for submit the compliance Report	Undertaking for submit the compliance Report	undertaking for submit the compliance report.pdf
5	Undertaking for no infrastructure Building in the	Undertaking for no infrastructure Building in the forest area	undertaking for no infrastructure building in the forest area.pdf
6	Undertaking for R & R Plan	Undertaking for R & R Plan	undertaking for r & r plan.pdf
7	Undertaking for No displacement SC/ST	Undertaking for No displacement SC/ST	undertaking for no displacement sc-st.pdf
8	Undertaking for No displacement Family	Undertaking for No displacement Family	undertaking for no displacement family.pdf
9	Undertaking to abide all the condition	Undertaking to abide all the condition	annexure 18.pdf
10	Non Encroachment/Non-encumbrances Certificate	Non Encroachment/Non-encumbrances Certificate	annexure 27 _jv of ca land.pdf
11	CA land Suitability Certificate	CA land Suitability Certificate	land suitability certificate .pdf
12	Sanction order of CA land	Sanction order of CA land	annexure 26.pdf
13	Detailed of tree Enumeration Non-Forest Land	Detailed of tree Enumeration Non- Forest Land	tree enumerated non forest.pdf
14	Detailed of tree Enumeration - Forest Land	Detailed of tree Enumeration - Forest Land	tree enumerated forest.pdf
15	Undertaking to pay tha penal CA	Undertaking to pay tha penal CA	annexure 19.pdf
16	Undertaking to bear the cost of Felling of Trees	Undertaking to bear the cost of Felling of Trees	annexure 17.pdf
17	Undertaking to submit the FRA Certificate	Undertaking to submit the FRA Certificate	annexure 16.pdf
18	Undertaking to pay the cost of SSWLCP	Undertaking to pay the cost of SSWLCP	annexure 15.pdf
19	Undertaking to pay the Additional cost of CA	Undertaking to pay the Additional cost of CA	annexure 14.pdf
20	Undertaking to pay the cost of CA	Undertaking to pay the cost of CA	annexure 13.pdf
21	Undertaking to pay the Additional NPV	Undertaking to pay the Additional NPV	annexure 12.pdf
22	Undertaking to pay the NPV	Undertaking to pay the NPV	annexure 11.pdf
23	Certificate of Minimum used of Forest Land	Certificate of Minimum used of Forest Land	annexure 10.pdf
24	Guide line for Cost benefit Analysis	Guide line for Cost benefit Analysis	annexure 9.pdf
25	NOC for FRA 2006	NOC for FRA 2006	annexure 24.pdf
26	Detailed note of the Project	Detailed note of the Project	detailed project note.pdf
27	Justification of the Project	Justification of the Project	annexure 7.pdf
28	Alternative route map	Alternative route map	alternative _route map.pdf
29	Liner/Diagrammatic Map	Liner/Diagrammatic Map	liner-diagrammatic map.pdf
30	Approach road Kml	Approach road Kml	approach road kml.kml

30	Approach road kml	Approach road kml	approach_road_kml.kml
31	Project area on Topo Map	Project area on Topo Map XX	topo_map_project area.pdf
32	Authenticated DGPS Index Map	Authenticated DGPS Index Map	orsac_index_map.pdf
33	KML file of CA Land	KML file of CA Land	ca_land.kml
34	CA Map on topo map	CA Map on topo map	topo_map_ca_land_depan.pdf
35	Authenticated DGPS CA Map	Authenticated DGPS CA Map	orsac_ca_map_depan.pdf
36	CA Land Joint Verification Report	CA Land Joint Verification Report	annexure 27_jv of ca land.pdf
37	CA Land Suitability Certificate	CA Land Suitability Certificate	land_suitability_certificate .pdf
38	Land Schedule of CA Land	Land Schedule of CA Land	annexure 25.pdf
39	Authenticated Land Schedule - Non-Forest	Authenticated Land Schedule - Non-Forest	annexure 21_non-forest.pdf
40	Authenticated Land Schedule - Forest	Authenticated Land Schedule - Forest	annexure 20_forest.pdf
41	Authorization Letter of UA	Authorization Letter of User Agency	annexure 3.pdf
42	Project Sanction Letter	Project Sanction Letter	annexure 1-2.pdf
43	Checklist of FDP	Checklist of Forest Diversion Proposal	checklist.pdf

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

12. Name	Saiprasad Mahadeo Jadhav
13. Designation	Director
14. Company	EPSILON CARBON ASHOKA PRIVATE LIMITED
15. Address	Reenu Needa Mission Compound Behind Sujata Hotel Lakshmi Talkies Chowk
16. Date	02/09/2025

T. C. A Hegde



Adv.

Justification of Location:

Justification for locating the project in the forest area: Keeping the requirement of ECAPL for inclusion of an approach road to the previous allotted plant area (**Annexure – 1**) not only to control the heavy vehicles but also for smooth management of the traffic, the Govt. of Odisha has allotted a new area for the said purpose (**Annexure – 2**) in Sripura Village in Jharsuguda Tahasil under Jharsuguda Forests Division.

TABLE 'A':

COMPARATIVE STATEMENT OF ALTERNATIVE ROAD No: - I, II & III FOR CONSTRUCTION OF APPROCH ROAD FROM PLANT SITE OF ECAPL AT SRIPURA VILLAGE UNDER JHARSUGUDA FORESTS DIVISION IN JHARSUGUDA DISTRICT, ODISHA.					
Sl. No.	Description.	Road – I (Proposed)	Road – II	Road – III	Remarks
1.	Road Length in Forest area (mtr).	1009.5	1036	1090	
2.	Road Length in Non - Forest area (mtr).	245.5	365	237	
3.	Total Road Length (Mtr).	1255	1401	1327	
4.	Width of the Road (Mtr).	15	15	15	
5.	Area for Heavy vehicle movement (ha).	2.5692	2.9037	3.3880	
6.	Total project area (ha).	4.4517	5.2617	5.6500	
7.	Involvement of R.F. / P.F. land (ha).	Nil	Nil	Nil	
8.	Involvement of Revenue Forest land (ha).	4.0834	4.4577	5.0230	
9.	Involvement of DLC Forest land (ha).	Nil	Nil	Nil	
10.	Total Involvement of Forest Land (ha).	4.0834	4.4577	5.0230	
11.	Involvement of Private. Land (ha).	Nil	0.1011	0.1618	
12.	Involvement of Non-Forest Govt. Land (ha).	0.3683	0.4464	0.1937	
13.	Total involvement of Non-Forest land (ha).	0.3683	0.5475	0.3555	
14.	Involvement of Hilly/ Ravine area (ha).	Nil	Nil	Nil	
15.	Estimated Cost in Rs. Lakhs.	250.00	295.50	317.25	
16.	Displacement of Villagers.	Nil	Nil	Nil	
17.	Crop Density.	Nil	Nil	Nil	
18.	Involvement of Wild Life Sanctuary.	Nil	Nil	Nil	
19.	Involvement of National Monuments.	Nil	Nil	Nil	
Total Project Area (ha)		4.4517	5.2617	5.6500	

Road No. – I:-

The Road No. – I starts with latitude $21^{\circ} 46' 45.79236''$ & longitude $84^{\circ} 01' 28.74778''$ and ends at latitude $21^{\circ} 46' 20.82216''$ & longitude $84^{\circ} 01' 33.68252''$. The Length of the Road - I is 1.255 Km and width is 15.00 mtrs. covering a total area of 4.4517 ha (Revenue Forest = 4.0834 ha + N.F. = 0.3683 ha). This alignment is passing through mainly in plane area. The estimated cost is Rs. 250.00 lakhs.

Road No. – II :-

The Road No. – II starts with latitude $21^{\circ} 46' 45.46459''$ & longitude $84^{\circ} 01' 24.14865''$ and ends at latitude $21^{\circ} 46' 17.09782''$ & longitude $84^{\circ} 01' 33.54307''$. The Length of the Road - II is 1.401 Km and width is 15.00 mtrs. covering a total area of 5.2617 ha (Revenue Forest = 4.4577 ha + N.F. = 0.7029 ha & Private land = 0.1011 ha). This alignment is passing through mainly in plane area. The estimated cost is Rs. 295.5 lakhs.

Road No. – III :-

The Road No. – III starts with latitude $21^{\circ} 46' 44.35078''$ & longitude $84^{\circ} 01' 43.27520''$ and ends at latitude $21^{\circ} 46' 16.53026''$ & longitude $84^{\circ} 01' 34.13368''$. The Length of the Road - III is 1.327 Km and width is 15.00 mtrs. covering a total area of 5.6500 ha (Revenue Forest = 5.0230 ha + N.F. = 0.4652 ha & Private land = 0.1618 ha). This alignment is also passing through a plane area. The estimated cost is Rs. 312.25 lakhs.

Justification for selecting Road - I:-

During the walk-over survey of the alignment, three alternative Lines were studied. After avoiding more use of revenue forest and private homestead land, Line No.1 is suitable with involvement of barest minimum forest land covering an area of 4.0834 ha of revenue forest land without vegetation which is less than other two roads. The comparative statement of the forest area and alternative Lines are given in TABLE - A.

Date:

Place:



Divisional Forest Officer
Jharsuguda Forest Division

T. C. A Hested

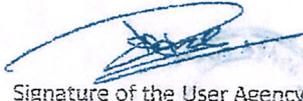
Adv.



COMPARATIVE STATEMENT OF ALTERNATIVE ROAD No: - I, II & III FOR CONSTRUCTION OF ROAD FROM PLANT SITE OF ECAPL AT SRIPURA VILLAGE UNDER JHARSUGUDA FORESTS DIVISION IN JHARSUGUDA DISTRICT, ODISHA.					
Sl. No.	Description.	Road - I (Proposed)	Road - II	Road - III	Remarks
1.	Road Length in Forest area (mtr).	1009.5	1036	1090	
2.	Road Length in Non - Forest area (mtr).	245.5	365	237	
3.	Total Road Length (Mtr).	1255	1401	1327	
4.	Width of the Road (Mtrs).	15	15	15	
5.	Area for Heavy vehicle movement (ha).	2.5692	2.9037	3.3880	
6.	Total project area (ha).	4.4317	5.2617	5.6500	
7.	Involvement of R.F. / P.F. land (ha).	Nil	Nil	Nil	
8.	Involvement of Revenue Forest land (ha).	4.0834	4.4577	5.0230	
9.	Involvement of DLC Forest land (ha).	Nil	Nil	Nil	
10.	Total involvement of Forest Land (ha).	4.0834	4.4577	5.0230	
11.	Involvement of Private. Land (ha).	Nil	0.1011	0.1618	
12.	Involvement of Non-Forest Govt. Land (ha).	0.3683	0.4464	0.1937	
13.	Total involvement of Non-Forest land (ha).	0.3683	0.5475	0.3555	
14.	Involvement of Hilly/ Ravine area (ha).	Nil	Nil	Nil	
15.	Estimated Cost in Rs. Lakhs.	250.00	295.50	312.25	
16.	Displacement of Villagers.	Nil	Nil	Nil	
17.	Crop Density.	Nil	Nil	Nil	
18.	Involvement of Wild Life Sanctuary.	Nil	Nil	Nil	
19.	Involvement of National Monuments.	Nil	Nil	Nil	
Total Project Area (ha)		4.4517	5.2617	5.2617	5.6500

Date :

Place:


Signature of the User Agency.
(Deepak Kumar Jena)

Office seal

Counter signed by: -


Divisional Forest Officer
Jharsuguda Forest Division

Divisional Forest Officer
Jharsuguda Forest Division



T.C. Attested

[Signature]
Adv.



ଜଙ୍ଗଲ, ପରିବେଶ ଓ ଜଳବାୟୁ ପରିବର୍ତ୍ତନ ବିଭାଗ, ଓଡ଼ିଶା ସରକାର
 ଶଶ୍ୱତ ବନାୟୁକାରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ ଝାରସୁଗୁଡ଼ା ବନଖଣ୍ଡ।
 ଇମେଲ-dfo.jharsuguda@odisha.gov.in, ଫୁର ଭାଷ / ଫ୍ୟା.ନଂ-୦୭୭୪୫-୨୯୫୦୪୦।

No.5555 /4F (Misc.),

Dated Jharsuguda the 29th September, 2025.

To,

The Range Officer,
 Jharsuguda Forest Range

Sub: - Regarding unauthorized used of forest land of plot No.427(P), khata No.178, kisam-Gramya Jungle in village Sripura.

Ref: - Letter No. ECAPL/JSG/24/2025-26, dt.27.09.2025 of the Location Head, M/s.Epsilon Carbon Ashoka Pvt. Ltd.,Mumbai.

With reference to the letter cited above on the captioned subject, this is to inform you that, the Location Head, M/s. Epsilon Carbon Ashoka Pvt. Ltd., Mumbai has intimated that, some unknown people has unauthorized use of plot No.427(P), khata No.178, kisam-Gramya Jungle and have disturbed the area. The plot No.427(P) is included in the proposed diversion proposal of 4.0834 ha of forest land for construction of approach road to M/s. Epsilon Carbon Ashoka Pvt. Ltd. in village Sripura by M/s. Epsilon Carbon Ashoka Pvt. Ltd. Further, no any permission has been granted to any authority for plantation work of the said forest land. Unauthorized use forest land without any prior approval from the competent authority is violation under Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980.

In this regard, you are directed to conduct joint verification with Revenue Officials, User Agency of above land and stop the unauthorized activities over forest land with immediate effect.

This is for your information & necessary action.

Yours faithfully,

Divisional Forest Officer,
 Jharsuguda Forest Division.



Memo No.5556/Dated.29.09.2025.

Copy forwarded to the Tahasildar, Jharsuguda Tahasil for information & necessary action. He is requested to take necessary action in regard to unauthorized use of above forest land.

Divisional Forest Officer,
Jharsuguda Forest Division.

Memo No.5557/Dated. 29.09.2025.

Copy forwarded to the Location Head, M/s. Epsilon Carbon Ashoka Pvt. Ltd., Mumbai for information & necessary action.

Divisional Forest Officer,
Jharsuguda Forest Division.

T.C. A Hsted

Adm.